# [श्री राजनारायगा]

पर श्रंकुश लगाए, उसकी स्वतंत्रता को काटे— चाहे किसी वहाने से भी काटे—उस सरकार को हटाए। इसलिए मैं ग्रदब से कहना चाहता हूं कि जो लोग श्रेस कौंसिल विधेयक के पक्ष में बोलें वे इस बात को बहुत ही हिम्मत के साथ कहे कि श्रेस की स्वतंत्रता की सुरक्षा के लिए जो भी कदम उठाना पड़ेगा, जो भी कुर्वानी देनी होगी उस के लिए सदन के सम्मानित सदस्य तैयार हैं।

DISCUSSION UNDER RULE 176—Reported harassment, Victimisation etc. of Railway Employees for Participation in Recent Strike.

MR. DEPUTY CHAIRMAN: Mr. Rabi Ray.

SHRI BHUPESH GUPTA (West Bengal): Before you take this up, I had made a request that the assurances given in the month of May in this House by the hon. Minister should be circulated from the proceedings of this House and, if necessary, from the proceedings of the other House. Now, we have not got anything . . .

MR. DEPUTY CHAIRMAN: Mr. Rabi Ray.

SHRI BHUPESH GUPTA: You will be seeing that the Government has violated all the major assurances that were give. . . .

MR. DEPUTY CHAIRMAN: Yes, Mr. Rabi Ray.

SHRI BHUPESH GUPTA: We are entitled to have them circulated in order to debate it in the most effective manner.

MR. DEPUTY CHAIRMAN: Mr. Rabi Ray.

श्री रबी राय (उड़ीसा) : श्राज जिस सवाल पर मैं बोलने जा रहा हूं वह एक इस प्रकार का सवाल है जो कि लाखों की तादाद में हमारे देश के रेलवे कर्मचारियों से संबंधित है । उप-सभापित महोदय, श्राय जानते हैं कि रेलवे हड़ताल को ले कर एक ऐसी चीज हो गई जिससे पता

लगा कि यह किस तरह का गम्भीर मामला है और रेलवे मजदूरों के साथ किस तरीके से खुल्लमखुल्ला बर्ताव किया गया। इसी सिलिसले में राष्ट्रपति गिरी ग्रीर श्रीमती इन्दिरा गांधी के बीच में खुल्लमखुल्ला मतभेद भी हमारे सामने श्रा गया।

उप-सभापति जी यह इसलिए किया गया कि राष्ट्रपति श्री गिरि रेलवे मजदरों के सभापति रह चुके हैं भ्रौर उनके नाम से "गिरि मैदान" खड़कपुर में स्रभी भी है । इसलिए गिरि साहब का भारत सरकार से ग्रौर प्रधान मंत्री से यह कहना था कि लाखों की तादाद में रेलवे मजदर हिन्दस्तान के चारों तरफ गांवों. जिलों ग्रौर सब स्थानों में फैले हए है, उनके साथ सहानुभूति के साथ भ्राप बर्ताव करें। लेकिन भारत सरकार ने उनकी सलाह को नहीं माना ग्रौर उसको ठकरा दिया। यह बात सब लोगों को मालुम है कि राष्ट्रपति श्री गिरी की इस प्रकार की मान्यता थी ग्रौर वह चाहते थे कि रेलवे मजदूरों के साथ ग्रच्छी तरहं से बर्ताव हो । लेकिन भारत सरकार द्वारा रेलवे मजदूरो के साथ उसी तरह से बर्ताव किया गया जिस तरह से दुश्मनों के साथ बर्ताव किया जाता है। मैं यह कहना चाहता हूं कि रेलवे मजदूरों की माग ग्राधिक सवाल पर थी। रेलवे मजदूरों की सब संगठनों की प्रतिनिधि सभा म्राल इंडिया रेलवेमेन फेडरेशन की तरफ से मांग दी गई थी । उनकी छ: मांगें थीं ग्रौर वे मांगे इस प्रकार हैं :--

- "(a) All railwaymen be treated as industrial workers with full trade union rights including the might to ingotiate.
- (b) The working hours of railwaymen shall not exceed eight hours per day.
- (c) There shall be job evaluation of all railwaymen through a scientific system to be followed by their reclassification, regradation with the need-based minimum wage as the wage for the lowest-paid worker.
- (d) Pending the completion of job evaluation and reclassification, immediate parity in wages with those of workers in

the Central undertakings, viz: HMT, BHEL, HSL, HAL, etc.

- (e) Dearness allowance linked to the cost of living index with full neutralisation for every rise of 4 points in a slxmonth period.
- (f) Bonus at the rate of one month's wages for the years 1971-72 and 1972-73.
- (g) Decasualisation of all casual railwaymen and their confirmation in service with all benefits given to them with retrospective effect.
- (h) Adequate and subsidised foodgrains and other essential commodities through departmentally-run shops.
- (i) All victimisation cases should be withdrawn."

उप-सभापति जी, ये छः मांगें ग्राधिक सवाल पर थीं । वर्तमान स्थिति में जो ग्रार्थिक कठि-नाइयां रेलवे मजदरों की थीं। वर्तमान स्थिति में जो स्रायिक कठिनाइयां रेलवे मजदरों को थीं उसी सिलसिले में यें मांगें थी। ग्राप जानते है कि रेलवे मजदुरों के प्रतिनिधियों के साथ अप्रैल 30 तारीख को क्रेशी साहब की बात होती है ग्रीर श्राप इस बात का भी अन्दाजा लगा सकते हैं कि 30 तारीख को बात होती है ग्रीर सुबह हम लोगों को खबर मिलती है कि रेलवे मजदरों के प्रतिनिधि श्री जार्ज फर्नान्डीस को गिरफ्तार कर लिया गया है। मैं समझता ह कि रेलवे मजदरों के ऊपर यह एक बहत बड़ा हमला हुआ और इसके परिणामस्वरूपं 30 तारीख को जो वार्तालाप चल रही थी वह भी श्रागे नहीं चल सकी। सरकार रेलवे मजदरों को भ्रपना दृश्मन समझने लगी ग्रौर इसलिए उन्होंने इनके ऊपर इस प्रकार से हमला बोल दिया । ग्राप जानते हैं कि 30 श्रप्रैल में 28 मई तक सारे देश में हड़ताल चली। मैं स्रापको यह भी बताना चाहता हूं कि जो हड़ताल हई थी उसके अन्दर जिस तरीके से मजदूरों के ऊपर अत्याचार हए, उसने हिटलर के जमाने को भी मात कर दिया। हिटलर के जमाने में भी इस तरहं के ग्रत्याचार नहीं हुए थे। इसी सिलसिले में मैं सदन के सामने इंगलिस्तान का उदाहरण रखना चाहता हं । वहां पर कोल-माइन्स के ग्रन्दर मजदुरों की हड़ताल हुई थी। इस हडताल से ही सरकार सहमत नहीं थी, लेकिन हीथ सरकार ने इस प्रकार के हिटलरी ग्रत्याचार मजदरों पर नहीं किये। इसके विपरीत हीथ सरकार ने उनकी मांगों को लेकर ग्रपने देश में ग्राम चुनाव कराये । एक तरफ इंगलिस्तान की सरकार मजदरों की मागों को लेकर ग्रौर हडताल के कारण ग्रपने देश में ग्राम चनाव कराती हैं ग्रौर उसमें कंजन्वेटिव पार्टी की हार होती है. लेकिन दूसरी तरफ हिन्दुस्तान में मजदरों पर घोर ग्रत्याचार किये जाते है। रेलवे मजदरों के ऊपर और उनके बच्चों के ऊपर इस बार इतने ग्रत्याचार किये गये कि इस बात को सब मानते है कि इस तरह के अत्याचार मजदरों के ऊपर पहले कभी नहीं हुए है। हड़ताल जब वापस हुई तो 30-40 हजार कर्मवारियों को नौकरी से निकाल दिया गया श्रौर इसी प्रकार लगभग 50 हगार कैजन्नल कर्मचारियों को नौकरी से हटा दिया गया । इस प्रकार से लगभग एक लाख कर्मचारियों को नौकरी से हटा दिया गया । इसके फलस्वरूप रेलवे के **अन्दर नार्मलसी अभी तक नहीं ग्रा पाई है।** सवाल यह है कि इस सत्र में इसी सवाल पर उस रोज जब हम चर्चा कर रहे थे तो सदन में रेलवे मवी की तरफ से यह श्राख्वासन दिया गया था कि हम विकटमाइजेशन नहीं करेंगे। ग्रौर विकिटमाइजेशन के सिलसिले में खद रेल मंत्री एल० एन० मिश्र जी द्वारा 28 मई को म्राल इंडिया रेडियो के जरिए कहा गया कि :-

"Railwaymen have been assured that there will be no victimisation".

फिर यह भी कहा गया कि :-

"The Railway Minister has said that there will be no victimisation to the employees who participated in the strike."

# [श्री रबी राय]

उपसभापति महोदय, बाकायदा 28 तारीख को सरकार की तरफ में रेल मंत्री यह ऐलान करते हैं कि जो मजदूर हड़ताल में हिस्सा लिए है उनके ऊपर हम कोई विकिटमाइजेशन नहीं करेंगे स्रौर यह भी स्रापको मालुम है कि जब वार्तालाप विरोधी दलों के साथ चल रही थी प्रधान मंत्री के साथ उस वक्त खाद्य मंत्री फखरुद्दीन ग्रली ग्रहमद, जो ग्रभी राष्ट्रपति पद के उम्मीदवार हैं, उनकी तरफ से एक फार्मुला निकाला गया । फार्मुला में यह था कि जो रेलवे मजदूर रेल हड़ताल वापस लेंगे उनके ऊपर हमारी तरफ से कोई विकटमाइजेशन नहीं होगा । यह फार्मुला भारत सरकार की स्रोर से स्राया । लेकिन यह सब होते हए भी, रेलवे मजदूर हड़ताल वापस कर लिए थे मई को । फिर उसके बाद रेलवे मजदुरों के ऊपर जो ग्रत्याचार हुए वे ग्रभी भी जारी हैं। सरकार ने 28 मई को जो स्राम तौर से एश्योरेन्सेज़ दिए थे कि हम उन मजदरों के साथ कोई रिप्राइजल नहीं करेंगे जो हडताल पर गए, उन पर कोई कार्यवाही नहीं हुई।

श्रीमन्, ग्रभी क्या स्थिति है ? ग्राप जानते हैं, दिल्ली में जो एक बड़े ग्राफिसर हैं रेलवे मंत्रालय के जो जोनल मैनजर्स हैं, जनरल मैनजर्स हैं, उनका एक सर्कुलर रेलवे की तरफ से निकाला गया, वह मैं पढ़ कर सुनाता हूं जिससे पता चलता है कि रेल विभाग के जो नीचे तबके के ग्रफसर हैं वे उनके साथ ग्रत्याचार जारी रखते हैं:

"It has been observed that despite the issue of Shri Goel's D. O. no appreciable progress has been made either in regard to the processing of cases of condonation of break in services or disposal of appeals preferred by May 1974 strikers against their dismissal, removal, termination. The Board have also expressed their concern on their account."

सवाल यह है कि जो ग्रफसर नीचे के तबके के हैं उनको चाहिए कि सरकार की तरफ से जो ऊपर से सर्कुलर निकाले जाते हैं कि सहानुभूति के साथ बर्ताव करो, वह नहीं हो पाता है जिससे कर्मचारियों के ऊपर श्रत्याचार जारी रहता है। मैं श्रापको दिल्ली के श्रांकड़े देना चाहता हूं। दिल्ली में एक सक्सेना साहब है जो श्रभी दिल्ली हिविजन के सुपरिन्टेंडेट हैं, इन सक्सेना साहब के ख़िलाफ कई रिपोर्टें ह, श्रौर यह भी निकल चुका है कि श्रद्धाचार के श्रारोप में उनके खिलाफ इन्क्वायरी चली है। यह क्या करते हैं? जो इनके नीच के तबके के क्लर्क जो सारा श्रष्टाचार का केस दिए हुए हैं, उनके खिलाफ वे जान बूझकर रिवेन्ज ले रहे हैं, पर्सनल वैन्डाटा के तौर पर, जिससे दिल्ली में जानवूझ कर ये लोगों को तंग करते हैं श्रौर उनके श्रारंद के श्रनुसार 750 रेलवे कर्मचारी डिस्मिस हुए हैं, 575 जो टेम्परेरी कर्मचारी है वे डिस्मिस हुए हैं

श्री महावीर त्यागी . श्रान् ए पोइन्ट श्राफ श्रार्डर । मैं यह श्रजं करना चाहता हूं कि श्रगर भ्रष्टाचार वगैरह के चार्जेज किसी श्रफसर के ख़िलाफ है तो उनका नाम लेकर यहां जिक्र नहीं करना चाहिए ।

SHRI BHUPESH GUPTA: I suggest his name and his father's name also should be taken so that the whole pedigree is known. The whole pedigree should be known of this bureaucracy running the railways of this country. (Interruptions)

MR. DEPUTY CHAIRMAN: Let him continue his speech.

श्री रबी राय: 27 ग्रवटूबर 1973 के फेट फार्वाडिंग में यह निकल चुका है कि ये भ्रष्टाचार के ग्रारोप है। तो इस तरह से उप-सभापति जी, मैं कह रहा था कि यह सबसैना साहब जानबूझकर रेलवे कर्मचारियों के ऊपर ग्रत्याचार कर रहें हैं ग्रीर उनके ग्रादेश पर इस तरह की चीज चल रही है।

इसी तरह से मैं बेजवाड़ा के सम्बन्ध में कहना चाहता हूं। मैं नहीं जानता कि रेलवे मंत्रालय को यह जानकारी है या नहीं ? बेजवाड़ा में मीसा के अन्तर्गत 14 आदिमयों को गिरफ्तार किया गया, डी० आई० आर० के अन्दर 5 आदिमयों को गिरफ्तार किया गया। [6 AUG. 1974]

जिन लोगों ने हड़ताल में योगदान दिया था, हड़ताल में योगदान किया था, उनमें से 19 को डिसमिस कर दिया गया है। समरी ट्राइल करके 33 ब्रादिमयों को जुर्माना कर दिया गया क्योंकि वे हडताल मे शामिल थे। इसी तरह से ग्राप देखेंगे कि हर एक जोनल डिविजन में इस तरह के श्रत्याचार जारी ह, विक्टिमाइजेशन जारी है स्रोर स्नाफिसरों के जो पर्सनल वैनडिटा है, उसके ग्राधार पर वे भ्रत्याचार कर रहें है श्रौर यह चीज श्रभी तक जारी है।

उपसभापति जी, मवाल यह है कि हड़ताल वापस हो गई है श्रौर सरकार का कहना है कि वह एन० सी० सी० ग्रार० एस० की जो संस्था है, उसके साथ वातचीत नही करेंगे । सवाल यह है कि 30 तारीख को क्रैशी साहब ने चन्द बातें कही थो कि सरकार की तरफ से रेलवे वालों की 6 मांगे पूरी हो चुकी हैं। सवाल यह कि ग्रब तक वे 6 मांगो के बारे में कह रहें थे। 6 मागों पर ग्राल इण्डिया रेलवे मैन्स फैडरेशन के किसी भी पदाधिकारी ने दस्तखत नही किये। इस तरह से देशवासियों को गुमराह करने के लिये सरकार की तरफ से यह कहा जाता है कि इमने रेलवे मजद्रों की 6 मांगों को पूरा कर दिया है इसमें कोई तथ्य नहीं है।

कल सदन के भामने सवाल श्राया था भौर कुरैशी साहब ने कह दिया कि जब स्ट्राइक के लिये बैलट हुग्रा था, उस समय मजदुरों की जो मांगे थी उसमे बाद में बैलट के बाद परिवर्तन हो गया। मै कहना चाहता हं कि इस तरह की बाते कहकर वे सदन को गुमराह कर रहें है । सवाल यह है कि ग्रब तक बोनस ग्रौर परिटी की जो मांग थी, वह मैने श्रापकी खिदमत में पढ़कर सुना दी श्रौर वही मांग रेलवे मजद्रों की है। इस मांग को लेकर जो ग्रपनी संस्था रेलवेमैन्स है, उसके साथ बातचीत करने के लिये सरकार ग्राग क्यों नहीं ग्राती है ? ग्रब में हड़ताल सभाप्त हो गई है तो उसके बाद सरकार इस तरह का रूख क्यों ग्रपना रही है। सरकार की स्रोर से यह कहा जा रहा है कि रेलवे में नार्मलसी ग्रा गई है, लेकिन हमको यह जानकारी मिली है कि पिछले साल जुलाई में जिस तरीके से ट्रेनें चल रही थी उस तरह से ग्राजकल नहीं चल रही है। ग्रौर उस तरह की नार्मलसी श्रभी तक नहीं ब्राई है। सरकार जनता को गुमराह करने के के लिये सदन को गुमराह करने के लिये कह रही है कि नार्मलसी ग्रा गई है जब कि ग्रभी तक कितनी ही ट्रेनें बन्द है ग्रौर नार्मलसी नही ग्राई है । इसलिये मैं कहना चाहता हूं कि सरकार को रेलवे कर्मचारियो के साथ प्रजातंत्रीय ढंग से बर्ताव करना चाहिये जो वह नहीं कर रही है। ग्राज सदन को इस तरह का मौका मिला है कि वह रेलवे कर्मचारियों के बारे में बहस करें श्रौर इसीलिये में श्रापके जरिये मंत्री जी से कहना चाहता हूं कि स्ट्राईक करना यह रेलवे कर्मचारियों का जन्म सिद्ध ग्रिधिकार है । प्रजातंत्रीय तरीके मे यह वात मानी जा चुकी है कि रेलवे कर्मचारियों की हडताल करने का ग्रधिकार है ग्रौर जन्म सिद्ध ग्रधिकार है।

हड़ताल अब वापस हा चुकी है ग्रौर उसके बाद भी मैं यह कहना चाहता हूं कर्मचारियो की जो प्रतिनिधि संस्था है उनके साथ फौरन वातचीत करनी चाहिये जो उनकी मांग है उसके सम्बन्ध में बातचीत होनी चाहिये । सवाल यह है कि जो केसेज रेलवे कर्मचारियों के खिलाफ है, जिन्हे डिसमिस कर दिया गया है, जिन्हें ससपेन्ड कर दिया गया है, उनको काम पर ले लिया जाय ताकि रेलवे में नार्मलसी की सिचुयेशन पहिले की तरह फिर कायम हो जाय। यह सरकार की जिम्मेदारी है कि रेलवे में नार्मलसी कायम ग्रौर सरकार को इस चीज को प्रैस्टीज का मामला नहीं बनाना चाहिये।

[RAJYA SABHA]

# [श्री रबी राय]

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सरकार को इस तरह नार्मलसी लाने के लिये सोचना चाहिये श्रौर हाउस को श्राश्वासन देना चाहिये कि कल से रेलवे मजदुरों के प्रतिनिधियों के साथ हम बात करेंगे, सारे कैसेज को वापस लेंगे ग्रौर जो बैक-इन-सर्विस है उसको पुरा करेंगे ग्रौर नार्मलसी को लाने के के लिये जो वातावरण पैदा करना चाहिये उस तरह का वातावरण पैदा करेगे । मै स्राशा करता हुं कि ग्राज हाउस को चाहिये जो इस विषय पर बहस करने का मौका मिला है उसका हम फायदा उठायेंगे । सरकार से मै यह कहना चाहता हूं कि राष्ट्रपति गिरी ने जैसा प्रधान मंत्री को कहा था कि उस ढंग से बर्ताव करें स्रौर सरकार ने जो यह कहा था कि विकिटमाइजेशन नही करेंगे उससे सरकार तनिक भी इधर उधर न हो सरकार ने इस हाउस में जो ब्राश्वाशन दिया था उसको देखते हुए मै ग्राणा करता हूं कि हाउस के उठने से पहले सरकार इस वात का श्राख्वासन देगी कि वह हम लोगों की इस मांग पर विचार करेगी।

श्री कमल नाथ झा (बिहार) : उप सभापति महोदय, हमारे भित्र माननीय रबी राय जी ने यह कहा कि मजदुरों कायहजन्मसिद्ध **ब्राधिकार** है कि वे हड़ताल करें ब्रापनी मांगों के लिये । जन्मसिद्ध ग्रधिकार क्या होता है बर्थ-राईट क्या होता है, मैं नही जानता, लेकिन हमारे देश में जहां जनतांत्रिक व्यवस्था है, मजदरों को कानुनी ग्रधिकार हड़ताल करने, का अवश्य है। मैं ग्रंपने मित्र को बताना चाहता हं कि जैसे मजदूरों को कानून में अपने हक के लिये हडताल करने का ग्रधिकार है, वैसे ही सरकार को भी कानून में ग्रधिकार है कि अगर हड़ताल को जनहित के विरूद्ध समझती है तो उस हड़ताल को प्रवैध करार दे सकती है। ये दोनों अधिकार कानून से मजदूर प्राप्त है। ग्रगर किसी ग्रीर सरकार को

युनियन या किसी दल को ऐसा महसूस हो कि सरकार ने कानून का नाजायज उपयोग करके किसी उचित हड़ताल को भ्रवैध करार दिया है तो हमारे संविधान में, इस जनताँत्रिक संविधान मे जहांगीर के घन्टे के बुलाने का हक है श्रीर वे सुप्रीम कोर्ट में याचिका दाखिल करके सरकार के इस एलान की वैधता को चुनौती दे सकता है । स्रगर सरकार ने जनहित में रेलवे की हड़ताल को गैर कानूनी घोषित किया तो ये लोग, ग्रगर इनकी संविधान ग्रौर कानून की मर्यादा में थोडी भी म्रास्था होती, सरकार सुप्रीम कोर्ट में की इस घोषणा के विरूद्ध याचिका दायर कर सकते थे ग्रीर वहां से फैसला . करा कर हड़ताल पर जा सकते थे, लेकिन इन्होंने ऐसा नही किया क्योंकि इनको विश्वास था कि ग्रगर हम न्यायलय में जांयेगे तो वहां मुंह की खांयेगे । कानुन पर इनकी म्रास्था नहीं, संविधान पर इनको ग्रास्था नहीं ग्रौर जनतंत्र पर इनको श्रास्था नहीं, इसलिये इस हड़ताल को कोई कानुनी हड़ताल मानने के लिये तैयार नहीं है ग्रौर न होगा। हड़ताल की वैधता की जांच करने का एक द्सरा मेर्जारंग राड भी होता है क्योकि कानून ही सब कुछ नहीं है, कानून से ग्रलग भी कुछ चीज होती है जैसे मान लीजिए इस हड़ताल के पीछे सम्पूर्ण राष्ट्र की जनता की सदभावना होती क्योंकि डैमोकेसी में, जनतंत्र मे जनमत भी वहुत ग्रहमियत रखता है । मैं उनसे पूछना चाहता हं - कानून की दृष्टि से तो स्रापने नाजायाज काम किया ही - कि क्या इस रेलवे हड़ताल केपक्ष में इस 56 करोड़ के भारतवर्ष में श्रापको किसी तवके का समर्थन प्राप्त हुआ ? क्या गांवों में काम करने वाले खेत के मजदुरों ने ग्रापकी हड़ताल का समर्थन किया ?

क्या खेतों में काम करने वाले किसानों ने ग्राप की हड़ताल का समर्थन किया ? क्या भहरों मे काम करने वाले श्रौद्योगिक मजदूरों ने श्राप की हड़ताल का समर्थन किया ? क्या बृद्धि जीवियों ने, वकीलों ने, डाक्टरों ने, पत्नकारों ने, मवयुयकों ने, यथ ने, ग्राप का समर्थन किया ? ग्राप

सीने पर हाथ रख कर कहिये कि 57 करोड़ में लोगों ने ग्राप की हड़ताल का समर्थन किया । एक भी तबका नहीं । बल्कि मै उपाध्यक्ष महोदय, ग्राप के माध्यम से कहना चाहता हूं कि ग्रगर यह हडताल कछ ग्रौर दिन तक चलती तो जनता इन से इतनी उब गयी थी, उस का स्राक्रोश इतना बढ गया था कि जनता स्वयं कानून को अपने हाथ मे ले कर इन हड़ताल करने वाले लोगों से निपटना शुरू कर रेती । इसलिये इन की हडताल को न कान्। का समर्थन था ग्रीर न जनता का समर्थन था। अब यह मजदरों के हामी बनते है । जिन मजदरों के यह प्रतिनिधि होने का दावा करते हैं उन के लिये मै तीसरी बात कहना चाहता हूं कि उनकी हड़ताल को रेलवे में काम करने वाले दस लाख मजदरो में से एक छोटे हिस्से का ही समर्थन प्राप्त था। ग्रगर उनको बद्धमत का समर्थन प्राप्त ग्रगर उन के झंडे के नीचे दस लाख रेलवे मजदूर आते तो उन को एसिड बल्ब फैकने की कोई जरूरत न होती, उन को तेजाव फेंकने की कोई जरुरत न होती और उनको फिस प्लेट्स उखाडने की जरूरत न होती, उनको ग्राग लगाने की और छरे और बम ले कर रेलवे कालोनीज में घमने की जरूरत न होती । यह मायन।रिटी वायलेंस के बल पर, अल्पमत कें हिंसा के बल पर बहमत मजदुरों को डल धमका कर उन कें दिल में दहशत पैदा कर के उन के काम से दूर रखना चाहते थे । मैं इस हडताल के सिलसले में एन० एफ० रेलवे में गया जहा कि नयसलाइट लोंगों का डेन है ग्रौर जब मैने सिलीगुडी में, कटिहार में मीटिंग की भीर उन को ग्राश्वासन दिया तो ग्रांकडे बतायेंगे कि पांच, दस दिन के वाद भी वहां के मजद्र काम पर ग्राने लगे ग्रौर 12. 14 दिन में ही वहां का सारा ठप्प काम चलने लगा, तो मै ग्राप के माध्यम से उपाध्यक्ष महोदय, पूछना चाहता हूं कि यह हड़ताल जिस को कानून का समर्थन नही, जिस को जनता का समर्थन नहीं, जिस को मजदूरों का समर्थन नहीं, सिर्फ एक देश की स्थिति को डिस्रप्ट करने के लिये एक डिस्रप्टिव मो टेव

से जो चलाई गई ऐसी हड़ताल का स्राप ने म्रावाहन किया, भौर भ्रव भ्राप बनिये की दकान की तरह बैठ कर यह तलपट बिठाते हैं कि इतने 🕆 मजदूर डिस्मिस हुए, इतने मजदूरों की सर्विस ब्रेक हुई, श्रौर इतने मजदरों को मीसा **में** श्ररेस्ट किया गया, इतने श्रादिमयों पर मकदमा चलाया गया, ग्रौर ग्राप यह लेखा जोखा मिला रहे हैं, मैं कहना चाहता हूं कि नाटक में जैसे सूत्रधार होते है, जैसे नाटक का एक स्टेज मैनेजर होता है, हिन्दी में उस को सतधार कहते है ग्रौर वह परदे के पीछे बैठ कर प्राम्पटिंग करता है, उसी प्रकार ये विरोधी पक्ष के लोग इस हड़ताल के सवधार है ग्रौर उन से पूछना चाहता हूं कि यह ठीक है कि ग्राप तलपट बिठायें । ग्राप तलपट बिठायें कि कितने डिस्मिस हुए, कितनों का ब्रेक-इन सविसं हग्रा. कितनों पर मीसा लगाया गया ग्रौर कितनों को जेल भेजा गया, लेकिन इन के साथ साथ **ग्राप यह भी तलपट बिठाये कि इस के साथ** ही इस हड़ताल के कारण इस देश का, गरीब देश का कितना नुकशान हुग्रा । ग्राप यह भी तलपट बिठायें कि इस हड़ताल से इस रेलवे को कितनी क्षति हुई । ग्राप यह भी तलपट विठायें कि इस हड़ताल से इस देश के करोड़ो लोगों के साथ कितना ग्रन्याय हुग्रा । यह भी तलपट बिठाये कि मजदूरों के ऊपर इस के कारण ग्राप ने कितना जुल्म ढ़ाया ग्रोर फिर दोनों को तराज पर रखें श्रौर श्रपने ईमान को साक्षी रख कर देखें कि पलड़ा किस का भारी है। इस लिये मैं श्राप से कहना चाहता हं कि ग्राप इन बातों पर ध्यान कर के इस सदन में अपने दिल के पट खोलिये । वात उठती हैं विकटमाइजेशन की किस का विविटमाइजेशन । ग्राज विविटमाइजेशन किस का हुआ मुठी भर रेलवे के मजदरों का जो हिंसा पर उतारू थे या विक्टिमाइजेशन हुम्रा इस गरीब देश का जहां स्राज दो तिहाई स्राफ दि टोटल पापुलेशन भूख से तड़प रही है।

उस देश की इंडस्ट्री को ग्रापने विकिट-माईज किया, ग्रापने उन करोड़ों लोगों को,

[श्रीकमल नाथ झा]

जो स्टशनों पर श्रापके द्वारा रोक कर रखे गये पानी के बिना, बिजली के बिना, विक्टमाईज किया । ग्रापने उन लाखों उद्योगों को विक्टिमाईज किया जो कि कोयले के बिना, बिजली के बिना स्टां करते रहे श्रौर श्रापने उन करोड़ों रोगियों को जिनके पास दवा नहीं पहुंच सकी, विक्टिमाइज किया । श्रापने उन लोगों को जिनके पास श्रनाज नहीं पहुंच सका क्योंकि रेलवे लाइन बन्द थी, विक्टिमाइज किया । इसलिए श्रपने मुल्क के खिलाफ यह साजिश की कि मुल्क को जनता को श्रापने विक्टिमाइज कराया मूठ्ठी भर मजदूरों को भड़का कर । इस वात को इतिहास से श्राप नहीं मिटा सकते ।

उप-सभापति जी, श्रापके माध्यम से मै कहना चाहता हु, कि इलिहास यही खतम नहीं होता है। यह तो पहला अध्याय है। जिस इतिहास को राजनारायण जी, सी० पी० ग्राई० वाले ग्रोर जनसंघ वाले दोस्त लिखना चाहतें हैं, मैं भूषेश गुप्त को धन्यवाद दुगां कि एक बार इनके चंगुल में पड़ गये हो लेकिन इस है वाद ग्रपनी जान छुड़ाकर भागे, उसके लिये इनका 3 पाईट प्रोग्राम चल रहा है --डिसरप्शन डिस्सल्यशन और डिफेमेशन । ये 3 पांईट प्रोग्राम है -- डिसर्प, डिस्साल्युट श्रौर डिफेम । इन्होने पहला प्रोग्राभ चलाया करने का विजली घरों को बन्द करो, रेल को बन्द करो, उद्योग धर्घो को ठप करो ग्रौर देश को पैरेलाइज करो । लेकिन . . . .

SHRI G. LAKSHMANAN (Tamil Nandu): Sit, on a point of order. We are now discussing, according to the List of Business, "the reported harassment, victimization and break in service of thousands of the railway employees for their participation in the recent strike". But the honourable Member is going off the point.

MR. DEPUTY CHAIRMAN: Please take your scat. I know who is going off the point and who is not. Several members have gone off the subject quite often. So, please take your seat.

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श्री कमल नाथ शा : लेकिन प्रधान मंती इन्दिरा गांधी के नेतृत्व में ग्रीर उनके निर्देशन में भारत सरकार ने ठोस फँसला किया कि ऐसे तत्वों को, डिसरप्शन करने वाले तत्वों को इस वात का मौका नहीं दिया जाएगा ग्रीर हमारी सरकार ने देश की जनता ने, कांग्रेस पार्टी ने इसका डटकर मुकाबला किया ग्रीर इनको घुटने टेकने पड़े ग्रीर देश की सोशल लाइफ में जो डिसरप्शन की इन्होंने साजिस की जब उससे ये नाकामयाब हो गये तो फिर विविटमाइजेशन का नारा लाते है !

दूसरा इनका परमहंस का नारा है कि इस देश की सरकार बेइमान है, इसे देश के अफसर भ्रष्ट हे । सावन के ग्रंधे को केवल हरा ही सूझता है । उसको सारे देश में बेईमानी ही सुझती है केवल अपने को छोडकर । इसलिये उप-सभापति जी, मै यह कहना चाहता हं कि मजदुर ग्रौर देश के गरीबों के प्रति हमारी सरकार की हमदर्वी है और वह रहेगी और मजदूरों के इस देश के दुशनन दूसरी तरफ बैठे हए हैं। यह जो कुछ कर रहे हैं वह जनता के सामने है । हमारी सरकार ग्रौर हमने कभी भी मजदरों का पिक्टिमाइजेशन करने की बात स्वप्त में भी नहीं सोची ग्रौर ग्राज जो सर्कलर रवीराय जी ने बताया, वह इस बात का प्रमाण है कि रेलवे मंत्रालय उन सारे केसेज को सहानुभति के साथ, सद्भावना के साथ रिक्य कर रहा है, जिनके ऊपर किसी परिस्थिति से मजबूर होकर देश हित में ग्रौर देश की रक्षा के तकाजे में हमको ग्रफसोस के साथ कार्यवाही:+ करनी पड़ी । (Time bell rings) मै यह कहना चाहता हूं ग्रापके माध्यम सं रेलवे मंत्री महोदय से कि ब्राज जो मजदूर गमराह हो कर या दबाव में पड़ कर या किसी भय ग्रौर ग्रांतक से काम पर ग्राने केलिये मजबूर हुए उनके साथ सहानभृतिपर्वक वर्ताव होना चाहिये ग्रौर जिन लोगो ने जानबझ कर देश की सम्पति को नष्ट करने की कोशिश

को, जिन्होंने जानगूझ कर रेलवे की सम्पति को बर्बाद किया या जान-माल पर हमला किया और श्रांतकवादी प्रवृति को ट्रेंड यूनियन में घुसाने की कोणिण की ऐसे केसों के बिरूद्ध जो उचित कानूनी कार्यवाही होनी चाहिए, वह करनी चाहिए । जिनके बिरुद्ध ऐसा संगीन मामला नहीं है, जिन्होंने दवाव में पड़कर या बहकाबे में श्रांकर या किसी तरह से गलती की है ऐसे केसों पर सहानुसूतिपूर्वक विचार करना चाहिये क्योंकि हम समाजवादी है और हम लाग मजदूरों का श्रंपना एक श्रंग मानते है। इन शब्दों के साथ मैं समाप्त करता

SHRI G. LAKSHMANAN: Mr. Deputy Chairman, Sir, the railway strike was conducted, and it is over. I am here to make an appeal to the Prime Minister of India and to the Minister concerned, all those people who have participated in the strike and who have been punished or victimized, whatever the terms may be. should be reinstated. If our Government is a National government, having socialism as its aim, they must deal with the trade union activities in a different way. But they have dealt with the trade union activities as though this country is a colonial country, ruled by foreigners. In any country, where there is a national government or a socialist government, these trade union activities are not taken so seriously as has been done by the Government of India. Recently, in England there was a very big strike of coalminers, but not a single employee was victimized there. In any other country, this is the way how they deal with strikes. But here, unfortunately, in our country which is the 'Bharath punnia bhoomi', that is India, thousands of families are in the streets today. The Minister concerned is taking his food and is dressing himself properly, and he is coming to this House. The Railway Minister is the first employee in the Railways. The State Minister is the second employee, and the Deputy Minister is the third employee. They have put their own employees in the streets. And they are here. They should not sit here when they

are the first employees and their own colleagues, with whose co-operation only they are running the Department, are in the streets.

The strike was organized, and now the Minister says that it is an illegal strike. They have had negotiations with Mr. Fernandes and they have allowed that strike. If it is an illegal strike, they should not have held negotiations with Comrade Fernandes. But they held negotiations. They allowed the strike. But when they found that in spite of their propaganda and other attacks unleashed against the workers the strike took a very serious shape and the strike was organized very well and the workers rallied and they successfully conducted the strike, and now they come and say: It is an illegal strike. Sir, when you punish an employee, the whole family is punished. That you must take into consideration. In reply to a question yesterday it was stated that a man, who is involved in sabotage or something like that, is arrested and he is in the prison, according to the Government but he is given a subsistence allowance, whereas some people who are not arrested but who are dismissed by the officers do not get any subsistence allowance, they are in the streets. It is not the mistake committed by the minor children or the marriageable daughter or the wife of that employee. When you take such drastic action against our own citizens, it is not becoming of a national or a socialist government. Therefore, I would appeal on behalf of the families of these thousands of employees not to stand on prestige. After all, our Government is a very powerful Government. Nobody can do any underground work in this country. Nobody can unseat the Government. If at all they do it, they will do it as they have done in Gujarat or as they are doing in Bihar. Our people are so cultured. They may belong to any political party. I may say that the Indian people are the most cultured and the most civilised people in the world. Therefore, Government should not be afraid of these poor employees. After all, they cannot do any underground work and they cannot the Government. Therefore, Government should not stand on prestige and these employees must be reinstated.

[Shri G. Lakshmanan]

think our hon. Railway Minister is following the footsteps of our revered Prime Minister. Our Prime Minister has raised the slogan of 'Garibi Hatao'. I do not know Hindi. But the English translation is 'We will wipe out poverty. Therefore, Mr. Mishra, a true follower of our Prime Minister, wants to wipe out poverty by killing these poverty-stricken people. I make this charge that thousands of people are going to die in two or three months. If 'Garibi Hatao' has to be implemented by hon. Mishra, it should not be this way. I think the Prime Minister also does not mean it this way. Now, how these railway employees who are in the streets treated? How were they arrested and how were they removed from service? You heard the speech of my predecessor. I do not know his name. He said that he was so very angry because the strike was led by Mr. Fernandes. The workers who followed him did not belong to any political party. As Government servants, they cannot belong to any political party. That is in the Government Servants' Conduct Rules. You have had no legislation in this country to the effect that no outsider should be the leader of a trade union organisation for the past 25 years. It has only been talked out in this House. But you have not brought in any legislation to the effect that no outsider should lead any trade union movement in this country. If such a legislation had been there, Mr. Fernandes would not have been allowed to lead the railway employees. You did not bring forward such a legislation because you have your own wing in the Railways, that is the Indian National Trade Union Organisation. The INTUC people gave lists of the Railway employees who were to be arrested. It is the Indian National Trade Union Organisation which gave the lists to the officers and the officers in turn sent the lists to the Police Department in each State and the Police arrested these people. That is why prodecessor did not show a merciful attitude. He was only talking in terms of revengeful attitude. All these people are the persons whose lists were given by the especially the respective parties, ruling party in all the States to the General Managers who sent the lists to the Police Department. That is how these people were arrested. When the Minister spoke on the Calling Attention, he said that this strike was politically motivated. But when the strike was going on, you behaved in a politically motivated way. You instructed your rank and file and partymen in all States to give the lists. This is the method that they followed to organise the INTUC, Now, they will victimize all these people because they were not with them but they were with the All India Railwaymen's Federation and same other unions. And now all these people will go to the INTUC leaders because they have got to earn their bread. They will go to them and request them or prostrate before them and say that they want jobs.

When the strike took place, you have behaved in a politically motivated way, and therefore, if the strike had been conducted in a politically motivated way, you cannot blame them. Whatever be the merits or demerits of the case, now the question is that you have to discharge your responsibility as a citizen to another citizen. Therefore, I would make an appeal on behalf of my Party to the hon. Minister and to the Prime Minister of India that this kind of victimization and harassment is unbecoming of a national government in power today. And you are punishing whom? I have said already that you are punishing the children of the employees, you are punishing the wives of the employees, you are punishing the daughters and sons of the employees. Suppose one man is arrested and removed, what happens? He is penniless. How can he get milk to his children? So, it is a humanitarian thing. The Ministers know it. But they have their Party and their party discipline and they can be guided only by the Party. And, Sir, they want to organize trade union in the Railways where they are powerless. And they cannot organize trade unions there and that is why they use such methods to organize trade unions there. That is why this victimization is taking place. I would appeal to the hon. Minister and to the Prime Minister of India to forget whatever that might have happened. In the interest of the nation and in the interest of the people in this country, you must act in a noble

way. When I spoke on the Calling Attention motion on the arrest of Mr. Fernandes, I said, "It is a cowardly act on the part of the Government to arrest Mr. Fernandes." If the Government wants to be noble in its approach, if they want to be humanitarian in their approach, taking into consideration the lives of the people involved in this, I would say that they should reinstate all the employees. You are the Minister in charge of the Railways. You have taken the oath of affirmation that you would discharge your duties to the public and that the interests of the employees are protected. Now, you are going against it. Whatever the mistakes they might have committed, you can excuse them, if they are mistakes. But, according to me, the strike is a complete success. The late lamented leader of our country, Pandit Jawaharlal Nehru once said, "Any strike in a public undertaking or a government organization cannot be a success. If it is a success, then, I will not remain here as the Prime Minister." So, Sir, this is not the way to act. I say, Sir, the strike is a success. After the strike only, you have brought In certain ordinances to cut down inflation. Wage freeze, credit freeze and so many other ordinances have come. This is because of the organized agitation of the Railway employees. You have brought in these ordinances; they have got their own merits and demerits. You have taken certain action only because of the organized agitation. So, as far as the Indian working class is concerned, the strike is not a failure. The strike has brought senses to the powers that be that something should be done. They have brought in something, of course, in their own way. In a capitalist economy, this is the maximum that could be done by our reverted Prime Minister. So, the strike is not a failure; it is a success. Therefore, I would appeal to the hon. Minister and the Prime Minister that without following a revengeful attitude, they should see that all these employees are reinstated immediately. My earlier speaker said that some people indulged in sabotage and this and that. And no train was derailed when there was such a nation-wide strike. Nothing happened. However, the strike was a success. They have conducted the strike in the most peaceful manner, in the Gandhian way. In a vast country like ours, the strike has been con-

ducted very peacefully and I salute the entire working class though they were intimidated through the radio and the press. In every possible way, they tired to pull down the strike. But, still they stood as a rock and successfully conducted the strike. Now, the nobility in the Government of India should help them and all those employees should be reinstated irrespective of the charges or anything against them. So, I would make a fervent appeal to the Railway Minister on behalf of the families of the Railway employees who are citizens of this country of ours and who are responsible for the Minister sitting here as a Minister in this House, to reinstate all these employees and meet them again in the year 1976 when he will know his fate.

SHRI L. N. MISHRA: That is already known.

श्री नत्थी सिंह (राजस्थान) : उपाध्यक्ष महोदय, ग्रभी सदन में इस ग्रोर से यह बात कही गई कि रेलवे की हड़ताल के कारण हजारों लोग बेरोजगार हो गए, उनकी आजीविका चली गई, उनके परिवार है, छोटे बच्चे हैं उनके गुजारे का मवाल है जबकि मंहगाई का यह दौर है कि जो लोग अच्छे रोजगार पर हैं वे श्रपना जीवनयापन नहीं कर पाते तो जिनको बेरोजगार कर दिया गया है वे कैसे ग्रपना जीवन निर्वाह करेगे । सदन में इस ग्रोर बैठने वाले किसी माननीय सदस्य का यह मत नहीं हो सकता कि किसी को बेरोजगार कर दिया जाय, भख के कगार पर खड़ा कर दिया जाय । पर यह मोचना होगा कि जो रेलवे के कर्मचारी आज वेरोजगार है, जिनको डिसमिस किया गया है, जिनकी सर्विस में ब्रेक ग्राया है उनको इस स्थिति में लाने की जिम्मेदारी किस पर है ? क्या वह जिम्मेदारी रेलवे मंत्रालय पर है, रेलवे बोर्ड पर है कि उसने उन्हें डिसमिस कर दिया है उनके खिलाफ एक्शन लिया और म्राज वे इस स्थिति में है या उधर बैठने वाले माननीय सदस्यों के ऊपर वह जिम्मेदारी है जिन्होंने स्ट्राइक का

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संचालन किया ? जिन्होंने यह स्ट्राइक कराई उनकी भी कुछ जिम्मेदारी है या नहीं, हमको इस बात को सोचना पड़ेगा । स्ट्राइक हो जाय, जनता कष्ट में पड़े श्रीर उसक कुछ दिनों बाद हम यह कहें कि सारा दोष सरकार का है, कर्मचारी कष्ट में है, उनके खिलाफ जो एक्शन लिया गया है उसको वापस कर लीजिए तो ऐसा कहने वाले लोग या तो ग्रपने राजनीतिक श्रज्ञान का परिचय देने हैं या उन्होंने राजनीतिक परिणामों को सोचा नहीं । उन्होंने यह सोचा नहीं कि किन राजनीतिक परिस्थितियों में यह हड़ताल हुई।

ग्रगर हड़ताल के फलस्वरूप जो परिणाम निकले हैं उनसे ग्रांखें मुंदी जाती हैं तो ग्रागे भविष्य में देश के सामने जो संकट है उसकी हालत क्या होगी। कोई भी जिम्मेदार राजनीतिज्ञ, कोई भी जिम्मेदार शासन करने वाले इन तथ्यों को नजरन्दाज नहीं कर सकते । जब देश में यह हडताल हुई थी उस वक्त देश की परिम्थितियां उनको मालम थी । देण स्रार्थिक संकट से गजर रहा था, देश में इस बात की जरूरत थी कि मुखा पीड़ित लोगों तक ग्रनाज पहुंचाया जाय। देश में ऐसे प्रदेश थे. जैसे राजस्थान जहां से मै ग्राता हं ग्रौर जहां लोग लाइन बांध कर खड़े देखते हैं कि रेलगाड़ी श्राएगी तब पानी लेकर दूर दूर गांवों में जाएंगे । राजस्थान ही नहीं श्रौर भी ऐसे प्रदेश हैं। जब इस बात की जरूरत थी कि हमारा इंडस्ट्रियल प्रोडक्शन बढ़े उस वक्त रेल की हडताल ग्राज के परिणामों को सोच कर नहीं की गई। उस वक्त मोचा गया था कि एक हफ़ते के ग्रन्दर रेल का चक्का जाम हो जायगा और इस देश की ग्रर्थव्यवस्था पूरी तरह लड़खडा जायगी, इस सरकार को घुटन टेकने होंगे ग्रौर देश में ग्रराजकता की स्थिति पैदा हो जाएगी । यह सोचा था उन राजनीतिज्ञों ने जो इसग्रान्दोलन का संचालन कर रहेथे, यह ोचा था उन देड युनियन के नेताग्रों ने जो इन परिणामों को जानते थे लेकिन यह नहीं सोचा था उन मजदूरों ने जो इन परिणामों को भुगत रहे हैं, यह बात मैं मानता हं। इसलिए त्राज के दिन, जब हम कोई फैसला लेने जा रहे हैं, हमारे सामने स्थिति साफ है। हम भूल नहीं सकते गुजरात ग्रौर बिहार में जो घट रहा है और उसके पीछे जो इरादे हैं। ग्राज भी देश में हड़ताल की धमकी दी जाती है, अनेक संस्थाओं एयर इंडिया, एयर लाइन्ज व अन्यों में दी जाती है।

of Railway employees

श्रौर श्राज भी रेलवे में हम रोजाना सून रहे हैं कि ग्रभी हम गो-स्लो कर रहे हैं। इस के बाद जरूरत पड़ेगी तो दुवारा हड़ताल भी की जा सकती है। इन सारी धमकियों के पीछे. इन सारी स्थितियों के पीछे सरकार को निश्चित रूप से यह सोचना होगा कि हम कोई ऐसा गलत कदम न उठायें कि जिससे उस स्थिति की पूनरावृत्ति हो ग्रौर इसलिए मैं विरोधी दल के सदस्यों से कहता हूं कि श्राप की जिम्मेदारी ज्यादा है इस देश में वातावरण पैदा करने की । ऐसा वातावरण कि जिस से यह मरकार सोचने श्रीर समझने पर वाध्य हो कि ग्रव विरोधी दल भी इस देश के ब्रार्थिक संकट को पूरी तरह से महसूस करते हैं श्रौर वह चाहते हैं कि इस देश का ग्राथिक संकट टले. देश में उत्पादन बढ़े। तो क्या श्राप इस के लिए तैयार हैं कि दो साल के लिए श्रब हड़तालों पर ब्रेक लगा दिया जाय ग्रीर इस बीच में कोई हडताल नहीं करेगा ग्रौर गो-स्लो एवं 'लाक ग्राउट' पर भी ब्रेक लगे ग्रीर ऐसी स्थिति में मैं सरकार से निवेदन करूंगा कि चाहे किसी ने कितना भी ग्रपराध किया हो. जो हिंसा में लिल हों उन को छोड़ कर बाकी के लोगों की माफी के प्रश्न पर स्राप विचार करें। ग्रगर ग्राप इस बात के लिए तैयार नहीं हैं तो सरकार को निश्चित रूप से इस बात को ध्यान में रखना चाहिए कि जानबझ कर ग्रराजकता फैलाने के लिए जिन लोगों ने काम किया. ग्रौर जिन की तादाद ग्रभी लाखों में बतायी गयी कि जिन की सर्विस में बेक हुन्ना है, यह भी बताया गया कि इस ब्रेक से उन की वरिष्ठता पर कोई श्रसर नहीं पड़ता, उन की नौकरी पर कोई श्रसर

नहीं पड़ता, लेकिन जो वेरोजगार हुए हैं उनके लिए सरकार ने जो रुख लिया है कि जो लोग उन के पास ग्रायेंगे जो ग्रपने केसेज को रिप्रेजेंट करेंगे उन पर वह सहानभितपूर्वक विचार करेगी श्रौर इस प्रकार सरकार के सहानभतिपर्वक विचार करने में जो उन की हजारों लाखों की तादाद है वह सैकड़ों में ही रह जायगी, तो जो लोग वास्तव में इस इरादे के साथ ग्रायेंगे उन के साथ न्याय होगा, लेकिन जो लोग इस देश की म्रार्थिक व्यवस्था को लडखडाने के लिए तैयार थे, जो देश की सरकार के घटने टिकाना चाहते थे श्रौर जो देश में राजनीतिक ग्रव्यवस्था लाना चाहते थे उन को भ्रवश्य पनिश किया जाना चाहिए और बाकी लोगो को राहत मिले इसमें कोई दो राय नहीं है। लेकिन मै माननीय सदस्यों से कहना चाहता हूं कि क्या श्राप भूल गये कि जब मोगलसराय पर गाडी को रोक लिया गया श्रौर उस में याती जनता के लोग थे श्रौर कड-कड़ाती धूप में उन पैसेंजर्स को घंटों तक बिना पानी के रोके रखा गया और उस के लिए विरोधी दल सिर्फ ग्रारोप लगाता है। ग्रभी माननीय •सदस्य कह रहे थे, राजनारायण जी कह रहे थे कि आज निक्सन के खिलाफ उन की पार्टी के लोग कहते हैं कि उनके विरुद्ध महाग्रभियोग चलात्रो । मैं पूछना चाहना हं कि क्या विरोधी दल जिम्मेदारी निभाता है जब जनता को किसी तरह का कष्ट दिया जाता है ? 28 मई को खड़गपुर में अधिकारियां पर तो हमला किया ही गया परन्तू महिलाख्रों को नंगा कर के प्रदर्शन किया गया, तो उस के लिए ग्राप क्यों नहीं बोले कि यह गलत बात है । यह ऐसी बात है जो निहायत शर्मनाक बात है। इस की निन्दा की जानी चाहिए थी ग्राज जरूरत इस बात की है कि जिम्मेदारी के साथ इस देश के दोनों पक्ष इस बात को सोचें कि पिम कौन रहा है। पिस वह गरीब रहा है जिस ने भ्राप के राजनीतिक इरादों को पहचाना नहीं लेकिन वह ग्रापके राजनीतिक हथियार बन गये। श्रीर इसलिए ग्राज जरूरत इस बात की है कि हम सोचें कि क्यों इस सदन

में भी श्रौर इस सदन के बाहर भी जनता के केवल एक वर्ग के लिए ही चिल्लाहट होती है, चाहे वह रेलवे का मजदूर हो या कारखाने का मजदूर हो, वह हमारा एयर इंडिया का पायलट ही हो या इंडियन एयर लाइन्स का पायलट हो, जो आर्गनाइज्ड लेबर है, जो प्रदर्शन कर सकता है, जो हमारा हामी बन सकता है उसके लिए चिल्लाहट जरूर होती है, लेकिन जो करोड़ों की तादाद में जनता है, जो अनभ्रार्गनाइज्ड लेंबर है, जो इस देश का 80 फीसदी से ज्यादा भाग है उस के लिए हमारे मन में कोई चिन्ता नहीं रहती। यह रंलवे की हड़ताल हई, उस से पांच ग्ररब के करीब इस देश को नुकसान हुग्रा ग्रीर इस नुकसान को किस को उठाना पड़ा उस खेतिहर मजदूर को, उस किसान को जिस के लिए कानुन बनाने के बाद भी 31 मई के बाद लेवी ली गयी । उस ने गल्ला बेच दिया, लेकिन जब व्यापारी ने देश को धोखा दिया तो उस के घर से फिर वह निकाला गया । उस के मुहं में जबान नहीं है श्रौर इसलिए डिसग्रार्गनाइज्ड लेबर के लिए ग्राप कुछ नहीं कहेंगे। ग्राज देश में वह स्थिति है कि जिस में हर एक को कमर कसनी पड़ेगी चाहे वह किसी जगह पर हो श्रौर जब हर एक को कमर कसनी पड़ेगी तो निश्चित ह्प से इस देश में अगर आप चाहते हैं कि ऐसे काम न हों तो उस के लिए बरावर का दायित्व ग्रापोजिशन का भी है कि वह ग्रार्थिक व्यवस्था सधारने के लिए ऐसी स्थिति पैदा करे कि जिसमें हडतालें न हों ग्रौर ग्रधिक उत्पादन के लिए सब लोग जुट जायें ग्रौर देश के ग्राधिक संकट को समझ कर उस को हल करने की कोशिश कर ग्रौर इसके लिए ग्राप के साथ हम भी सरकार से कहेंगे कि रेलवे मजदूर ने अगर कुछ ऐसा काम कर दिया है तो उस को माफी दी जानी चाहिए। लेकिन यह कह नहीं सकते श्रीर  $_{4\,\mathrm{P.M.}}$  ऐसी स्थिति श्राप पैदा करें नहीं श्रौर इध ${f r}$ सरकार भ्रापकी बातें मानकर उनको माफी दी जाए तो रोज हड़ताल होगी, सारे देश की

म्राधिक व्यवस्था एकदम लड़खड़ा जाएगी ।

# [श्री नत्थी सिंह]

इसलिए दोषी लोगों को दण्ड देना जरूरी हो जाएगा । इसलिए मेरा निवेदन है कि गम्भीरता से इस बात को ग्राप सोचें। क्या यात्री जनता जिसको कष्ट हमा उसको कोई कंपेंसेशन मिला? कभी श्रावाज उठाई श्रापने उनकी कि कितने लोगों का काम का हर्ज हो गया ? ग्राप घरों में जाइये, मैं गावों में गया हं, गांव के लोग कहते हैं कि अगर भारत सरकार ने कोई हिम्मत का काम किया है तो रेल हडताल का मकाबला कर के किया है। वह जनता इस बात को कहती है जिसको खाना नहीं मिल सका। श्राप चलिये मेरे साथ, उत्तर प्रदेश में, राजस्थान में, वह जनता जिसकी वाणी कोई नहीं बोलता श्राज कहती है कि श्रब तक सरकार झुकी रही। पहली बार सरकार ने हिम्मत की है श्रीर सही बात के लिए उत्तर दिया है।

श्री राजनारायण: वेहयाई ग्रीर बहादुरी दो अलग अलग शब्द हैं। ग्राप बेहयाई की बात कर रहे हैं। . . .

श्री नत्थी सिंह: मैं राजनारायण जी की भाषा को ग्रन्छी तरह से समझता हूं। मैं उनके साथ रहा हूं। उन्होंने कितने रूप बदलें हैं, यह भी मैं जानता हूं। कल मैं जब लोक दल की घोषणा पढ़ रहा था कि वह कहते हैं कि मेशनलाइजेशन नहीं होगा तो सोचा कहां से कहां पहुंच गर्ये हैं ग्राप। इस देश में तो मेहरबानी करके इस देश को बनाने के लिए हिम्मत करिये कि दो वर्षों के लिए उत्पादन कार्य में लगेंगे ग्रौर इस तरह के बेकार के कामों में नहीं लगेंगे।

इन शब्दों के साथ मैं श्रापसे विशेष रूप से श्रौर सरकार तथा विरोधी दल के लोगों से श्रपील करता हूं कि इस संदर्भ में इन सारी बातों को सोचें। श्रगर विरोधी दल हमारा साथ नहीं देता है तो जितने श्रधिक लोगों को हम श्रकोमोडेट कर सकें, सहानुभूति से कर सकते हैं वह करें। इन शब्दों के साथ मैं श्रपनी बात समाप्त करता हूं। SHRI BHUPESH GUPTA (West Bengal): Mr. Deputy Chairman, Sit, if the suppression of the railway strike was brutal and barbarous, the manner in which the Government is dealing with the railwaymen, after the strike, is cynical, cowardly, mean and vindictive. We are discussing here not the strike. The railwaymen's strike will ever shine in the annals of our working people's struggle as a glorious milestone and landmark, just as the Government's behaviour in that context would shame generations of Indians born and yet unborn.

At the moment we are not going to discuss the railway strike because the last word has to be yet said on it. I know the Congress Government, the Prime Minister and others and more so the tyrants who sit on the Railway Board are mightily happy that they have suppressed with a heavy hand one of the glorious class actions of their own working people, the like of which we have rarely seen in this country either after or before independence. This strike opened the eyes of many in this country. The Government has been moving to the right, handing out concession after concession to the monopolists and the multimillionarize class, and the suppression of the strike was an expression of its lovalty to the capitalist class and betrayal of the working people.

Today, I get up here to urge upon the Government, if it has any conscience left with it, to understand the sorrow and suffering of lakhs and lakhs of railwaymen and their families who have been robbed of their bread, who have been thrown on the street and are unemployed, who have been humiliated and humbled and who have been thrown into prisons. Still about 700 people are in prison. They face in many ways a dark and dismal future.

# [The Vice-Chairman (Shri Bipinpal Das) in the Chair]

But those rulers who came down heavily upon them shine on the misery of the masses and on the sorrow of the people, on the agency of the man in the street and above all, of our working people.

Sir, we are dealing with victimisation in this discussion. But before that, I should only like to say what has happened to Shri L. N. Mishra's very facile statement in this House last May that their demands had been conceded. Let him spell them out. What exactly has been conceded, I do not know. Many people do not know. The railwaymen certainly do not know.

## SHRI I. N. MISHRA: They know.

SHRI BHUPESII GUPTA: Even with regard to the demand for the supply of foodgrains to the railwaymen through fair priceshops, it will be remembered, I hope, that the Minister here in this House gave an assurance that he would take the full responsibility for making foodgrains available through fair price shops to the railwaymen. What happened? Today it is not being done and other kind of direction has been given and the Government has broken its commitment—it is a breach of faith—even on this matter. Starvation stares the railwaymen in their faces.

Now, with regard to the other commitment-well, I am not a trade unionist, I would not like to go into this-I urge upon the Government that they should start and resume the discussion from the point where it was left, with the representatives of the railwaymen. We were given to understand by the Prime Minister at the meeting of the Opposition leaders, not once or twice, but at least three times, that the Government was not opposed to negotiation. Today we find that the Railway Minister and the other Ministers are telling the nation that they would never negotiate with them. They have dealt with the railwaymen in a cruel and violent manner and they have got them down; they want to get them further down. But, Sir, history will take revenge on this kind of attitude. All the same, I would urge upon them to negotiate with the railwaymen and their leaders before it is too late, and it should be done immediately. That is according to their own commitment. We are never told under what circumstances they would not negotiate. They always told us that they were in favour of negotiation with the railwaymen and their leaders, and they wanted to blame us. But we know that they broke off the negotiation. Is it not their duty today to start, to resume, the negotiation and bring about a better situation in the railways by meeting the legitimate and just demand of negotiation? There should be the approach of human decency. I am not talking about the other bigger considerations of democracy and others. Human decency demands of this Government that it resumes the negotiation with the leaders and the representatives of the railwaymen.

With regard to victimisation, what shall I say? This Government has set a record. Somebody from London sent me a cutting from the Daily Telegraph of 17-5-74 wherein Lord Mason wrote a letter to the editor, in order to have a jibe at the labour leaders of London-"Look here! See what the Indian Government is doing. You are asking the people not to send goods to Chile. Why don't you ask your people, the workers, not to send goods to India?" India was defamed like that. I do not say that our Government is like the Government of Chile. But you see how you have defamed our country. The Guardian and all other papers wrote things which should not be complimentary to this Government. They published stories of the brutal repression, of what was happening in a bourgeois democracy which has included in such a terror, victimisation, humiliation and vilgarism, in dealing with the strike of the working people. The right to strike given under the Constitution has been declared illegal arbitrarily by the administration in order to take revenge on the railwaymen. This is not the way to function in a institution or even to project democratic yourself as if you are a civilised government.

With regard to the victimisation, how many have been victimised, we do not know. Today in the Lok Sabha the hon'ble Minister in reply to a question declared that about 40 per cent. of the staff whose services were terminated have since been reinstated on representation or appeal. But he did not reveal how many of them are permanent employees, and how many of them are casual employees. Nor did he say how many appeals for reinstatement have been rejected. Yet these are material points. Sir, casual workers have been very badly hit. In each railway there are 5,000 to 6,000 casual labourers. Many of them were removed from service. This includes daily rated workers, monthly rated workers whose services in

[Shri Bhupesh Gupta.]

many cases ranged from 10—15 years have been taken back on daily wage. The Mianbhai Committee about which we heard so much had recommended that those casual labourers who had put in four months' service should be treated as temporary employees. Now what they are doing is something in the opposite direction. I do not know how many they have dismissed and victimised in this manner. But their number would not be less than 10,000 to 12,000. According to our reckoning and estimate not even onethird have been reinstated.

Sir, we are told that the Government has given guidelines. What is preventing the implementation of these guidelines? Guidelines are being implemented by the bureaucrats who are trying to wreak vengeance on the railwaymen. They are putting them to all kinds of humiliation. I have got an interesting example from Baroda. In some Division workers are being humiliated in a strange manner. In the Baroda Division particularly some dismissed employees were called for interview by the Divisional Officers and asked whether he was married. If he was married he would be asked to go hime. He was told to go back home with that chappal and he should ask his wife to beat him on the head with that chappal as many times as he had children. Is it the way human beings should be treated? Has any enquiry been made into this and similar other allegations? Such things are happening. In other cases blacklegs have been given double, triple, multiple promotions. A regime which feeds on black money will certainly worship black-legs, that we understand.

SHRI L. N. MISHRA: Not black-legs.

SHRI BHUPESH GUPTA: This is a regime which encourages black money and now it encourages black-legs to rule our society. Black-legs have been rewarded. Black-legs were also recruited and now they are being rewarded and being given promotions over the heads of many others. You can imagine what a situation will be created resulting in constant friction and tension. Do you mean to say that those railwaymen who had gone on strike, who worked for the cause of their class, are going to submit to the treacherous people who have been elevated to high positions or brought in anewin order to keep them down. Treachery shall not be allowed by them to go unpunished. It is bound to give rise to constant tension and friction. Is it the example you are setting before the country?

Sir, in our country we have black-leg Governors, black-leg Ministers, black-leg politicians, black-leg bureaucrats and, I would not say, black-leg Railway Minister, But the Railway Minister is now all the same thriving on black-legs. He is the master of black-legs. Mr. Mishra today commands the largest number of black-legs in the whole world. Mr. Lalit Narain Mishra can certainly get the international award of the underworld for maintaining inservice such a large number of black-legs. We do not need an enquity commission for that. It is stated there. It is seen there. It is a shame. This is not the way to discharge public duty.

Sir, there are other things also with regard to the way in which the railwaymen are being treated. They are being made to give undertakings. They are asked by the Divisional and other officers who are interviewing them for reinstatement 'You sign that you went on strike because you were forced to." This kind of thing is being done. So, on the one hand, workers are instantly humiliated; on the other, cases are built against others in order that they could be kept out of their jobs. This is cowardice; this is immoral. This does not conform to any standard of elementary moral decency, to behave with the railwaymen in this manner. Yet, Minister Indira Gandhi told us on the 18th May-on the day on which there was explosion of a nuclear device in our country-at a meeting in South Block that she would not humiliate the railway workers. I do not know the bourgeois sense of humiliation or decency, but any decent man would feel humiliated if you behave with him in the manner in which you are behaving with your railwaymen.

Sir, these officers are implementing the guidelines according to their temperament, according to their wish. As you know, the Railway Board presided over by one gentleman called M. N. Berv. Why don't you send him somewhere? He belongs to the Mafia. He does not belong to any

civilised administration. He belongs to the Mafia.

SHRI L. N. MISHRA: Very unfair.

SHRI BHUPESH GUPTA: His place is the Chicago underworld, not New Delhi or the Railway Bhavan. That is what I say. He is corrupt, degenerate, tyrannical oppressive, and has let loose a reign of terror and vendetta against the railwaymen. Sir, I will share with you a little interesting information which they kept secret. During the strike, a Control Room was set up in New Delhi as if they were in a war. The Control Room consisted of representatives from the Railway Board, Steel, Mines and Coal Ministries and the police. From that Control Room the Mughal Sarai strike was suppressed. When the Mughal Sarai strike was successful, instructions went from here through a special telephone connection that the workers should be surrounded and they should be taken back to work. They were taken to a camp, beaten up there, humiliated there and forcibly taken to work. This was done. Let him deny it. I do not know who was the Commander-in-Chief of that Control Room, or the Field Marshal. Maybe Mr. M. N. Bery was the Field Marshal. I do not know. Or if Mr. L. N. Mishra took that position, well, he can say so. I do not grudge him that honour or distinction.

DR. K. MATHEW KURIAN: Does he also belong to the Mafia?

SHRI BHUPESH GUPTA: No, I would not include him in the Mafia. He is not of that type. He is not of the Mafia type because there are four rings in his hand and the Mafia does not do that. He is a very nice person that way, but I do not know what his smile means.

THE VICE-CHAIRMAN (SHRI BIPIN-PAI. DAS): Please wind up.

SHRI BUPESH GUPTA: I am finishing. This is how the strike was dealt with. That story is a story of shame, a story of horror, a story of disgrace. We even hate to remember it. But they flourish on their achievement in suppressing this strike in so cruel a manner. One or two instances I will give. In one office, the superior officer has put a ban on employees visiting the toilet during working hours. They have to go only in the interval. Employees in the administrative offices should not go if the superior says they should not. Medical facilities have been put out for those who suffer break in service. This has led to untold suffering. There is one case of death of a new-born child of a train examiner in Gauhati, your place, Sir. The doctor refused to treat the child and the child ultimately died. Now, do I understand that Mr. L. N. Mishra would promote this method for purposes of family planning? Kill the children. What can you say of this Government's behaviour. Arrests are taking place all over the country. Even now many people are being arrested. In the name of screening witch-hunting is going on. Most of the popular people among the railwaymen have not been reinstated. In this matter it is interesting that the NFIR services under the command of redoubtable A. P. Sharma are being used. I wish A. P. Sharma were sitting in between Mr. Oureshi and Mr. Lalit Narain Mishra. I would be prepared to pay Rs. 500 as fine If you could bring this gentleman and make him sit here between those two persons so that everyone could see the trio in its proper composition. Now, that is what is happening . . . (Time-bell rings) Yes, I am finishing. You have been ringing the bell and you have been advised to ring the bell. When some people advise you to ring the bell, you 'ring the bell'. It is disgraceful that some people advise you to ring the bell as if you do not know when to ring the bell, as if you do not have a watch to note the time, as if you cannot see the time.

THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS); You have exceed by five minu-

SHRI BHUPESH GUPTA: If you do not have a watch, then take my watch and see the time. It does not look good to ring the bell when you are advised to ring the bell. Everthing is ugly here, including the manner in which we conduct our proceedings in the House. If the Chair does not have a watch, there are wall-clocks here . . .

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THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): Please conclude now.

SHRI BUPESH GUPTA: Sir, before I sit down, I would suggest that the Government should no longer delay restoring normalcy in the railways. All the people who have been removed should be reinstated as a matter of policy; and this will not be done unless at the highest level a policy decision is taken to reinstate immediately all the victimised workers, dismissed or removed from service or otherwise not taken back. This decision will not be taken until the Prime Minister gives her blessing to it. The Prime Minister owes responsibility in this matter. Railway strike was a national issue. Many of the Members, from that side also, have been demanding reinstatement and stopping of victimisation. Is it not the duty of the Prime Minister of the country to listen to us? She accused us, the Opposition, of not listening to her, of not cooperating with her, and so on. I am not going into all that now. But on this point, despite our serious political differences, we on the Opposition are all one and many on the other side are sympathising with us at least on this point that there should not be any victimisation and that all those victimised should be reinstated without pre-conditions. Why is not such a policy decision taken at the instance of the Prime Minister? The Railway Minister himself should see that necessary administrative arrangements are made in order that such a decision is faithfully and loyally carried out, not sabotaged as many of the decisions are being done by Government. There is one of the important of my suggestions. I do not wish to say more. (Time-bell rings). Now two things are clear. The first is reinstatement without pre-conditions for which you need a policy decision and necessary administrative arrangements. The Minister of Railways should be personally responsible for telling the House from time to time how the decision is being implemented. This is number one. The second point is essential. The Government should stand on prestige. Hardly has it any prestige left. You travel on the railways and see how they are being talked about this Government in the country. And these black

legs should not be put where they are. Seven 'A' grade drivers have been transerred or degraded to B grade in Vijayawada. Thirteen drivers from B grade have been reverted to 'C' grade and certain 'C' grade drivers have been reverted to Foremen. Such things are happening. It is very, essential today that in the interests of the Railways you should come to some understanding. One thing I might tell you. There was black money given to many people during strike. We have information that during the strike every Divisional Officer was supplied with unaccounted money. It was not to be accounted for. In order to break the strike they were given Rs. 6 to Rs. 7 lakhs. This was the secret money given to them. We have also information that this money has been misappropriated and has not been used even for the purpose for which it was given. This money was misappropriated by the Divisional officers. This was black money. Everything black over this matter . . .

THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): Please conclude now.

SHRI BHUPESH GUPTA: You are asking me to stop. I do not feel like stopping. I wish all of us get up and start speaking. Damn with this Short Duration Discussion. We shall discuss as long as we can because we all feel aggrived over this matter. We ourselves feel humiliated over this. Only your Party has prestige and only your Party has a sense of honour to be protected! And you seem to think that all that we say from this side of the House even on behalf of the workers has no relevance and has no meaning. You brush that aside as if we are saying something nonsensical and something which should not be uttered by men. You just ignore the voice of workers. This is the arrogant attitude of this Government which is shifting recklessly day after day to the right. It is carrying out the behest of the Tatas and Birlas and that is why you are placating Tatas and Birlas. You read Birla's memorandum. You read Tata's memorandum demanding anti-working class posture to be adopted by the Government and with the support of K. K. Birla the Government has taken that posture and has tried to prove grateful to

them at the bar of the big money by taking measures, one after another, attacking the working class people. The working class today is the main target of their attacks . . .

THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): I am calling the next speaker.

SHRI BHUPESH GUPTA: Working class today is being assailed on all sides by bureaucrats, who can never reconcile to any democratic norms, supported by some Ministers. Unfortunately Shri L. N. Mishra is helping some people to rum amock among the railwaymen and in the Industrial sector of our country. Therefore, we strongly protest against the behaviour of this Government. I would ask again and again my friends opposite. You had differences with us over the railway strike. over . . .

THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): You have made your point.

BHUPESH GUPTA: Now you should join with us as honourable men and women. At least join with us in implementing the pledge of your leader whom you flatter everyday in the House, namely, there will not be any victimisation and there will not be any humiliation of the workers and ask for immediate resumption of talks to end all victimisation.

श्री जगदीश जोशी (मध्य प्रदेश) : माननीय उपसभापति जी. काफी ग्ररसे से माननीय भूपेश गुप्त जी का प्रवचन सुना जा रहा था। बंगला में तो उनकी वाणी मध्र श्रौर रसमय रहती है लेकिन जब वे ग्रंग्रेजी में बोलते हैं तो लगता है कि धारा उल्टी चल रही है ग्रीर कभी कभी तो इतनी उल्टी चलती है कि उनके जैसा विद्वान, वरिष्ठ, सूयोग्य, कर्मठ. नीतिवान व्यक्ति लगता है क्या बोल रहा है, क्या विषय है, क्या सार है, क्या मर्म है।

बहुत गर्व से कहा कि जो सदन के उस तरफ बैठे हैं क्या उन को कोई श्रात्मसम्मान नहीं है ? क्या उन की बात को न माना जाय ? में समझता हूं कि सरकार की बात तो उतनी नहीं कह सकता जिम्मेदारी से, लेकिन जहाँ तक रेलवे मंत्रालय का सवाल है, रेलवे मंत्री ने माननीय सदस्य को सब से बड़ा स्रादर समय समय पर दिया है ग्रौर मुझे यह भी इतिमनान है कि माननीय मंत्री जी माननीय भूपेश गुप्त को सर्दव सम्मानजनक म्रादर देते रहेंगे । माननीय गुप्त जी से श्रौर माननीय रेल मंत्री साहब से, दोनों से निवेदन करना चाहता हूं कि यह सम्मान देश के 59 करोड़ लोगों के मूल्य पर नहीं दिया जा सकेगा। कोई भी सम्मान कोई सब से बड़ा पराक्रमी व्यक्ति भी चाहे पराक्रमी ताकत भी चाहे, देश के 59 करोड लोगों की कीमत पर नहीं दी जा सकती। जो ग्राज भ्खमरी की मीमा रेखा के नीचे रह रही हैं उन की जिन्दगी के साथ खेल कर मृट्ठी भर लोगों के लिए, मुट्ठी भर नेताश्रों के स्वाभिमान की रक्षा नहीं की जा सकती। देश बड़ा है ग्रगर देश रहेगा तो सब रहेगा देश की ग्रर्थ व्यवस्था रहेगी तो सब रहेंगे। ग्रगर देश ड्वेगा, देश की ग्रर्थ व्यवस्था ड्वेगी तो सब ड्वेंगे। सारी बात एक पञ्जीय ढंग मे कही गयी है ग्रौर शायद ग्राज से 50, 60 वर्ष पुरानी बात है। नजीरें दाहिने ग्रौर बायें तरफ की है। दाहिना बायां फ्रांस की संसद में एक गब्द निकला था श्रौर फिर बहुत से लोगों ने दाहिना बायां ले लिया । दाहिने बार्ये का तखल्लुम चल गया सारी दुनिया में-दाहिना बांया, दाहिना वायां, दाहिना बांयां इस देश में बायें का बड़ा महत्व है । बायां हिस्सा जो वामांग है वह सब से ग्रच्छा माना जाता है। तो कोई बांयें का ग्रपमान तो कर ही नहीं सकता। श्रव भूपेश जी बांयें का क्या मतलव लगाते हैं यह उन पर निर्भर करता है, वह जो चाहें लगा सकते हैं, लेकिन जिस संदर्भ में वह बांयें दाहिने की बात कह रहे हैं वह ग्राज के ऐतिहासिक संदर्भ में ग्राब्सलीट हो चुकी है, वह चीज दिकयानुसी हो चकी है, वह सारा कथानक इतिहास की । जिन बड़े बड़े मोनोपोली वस्तु हो गया है हाउसेज की बात कही गयी और जो वह कह रहे हैं उन का यह सदन सम्मान करता है या यह सरकार सम्मान करती है श्रीर उस के हिसाब से यथासंभव वह ग्राचरण भी करती है। उसके

of Railway employees

[श्री जगदीश जोशी]

एक नहीं अनेक प्रमाण हैं, लेकिन जिन लोगों ने सबसे बडा प्रहार इस सारी व्यवस्था पर किया. जिन्होंने सारी दनिया की कान्ति की रोशनी दी उन देशों को भी राक फेलर ग्रीर फोर्डस को दावत देनी पड़ी अपने देश के आर्थिक पूर्नानमीण के लिए। यह तथ्य है श्रीर यह इतिहास के तथ्य हैं। इन तथ्यों को भ्राज नकारा नहीं जा सकता। एक कंगाल मुल्क की हर बात पर ग्रगर मोनोपोली कैपिटलिज्म, हर बात पर एडवंचरिज्म, हर बात पर पूंजीवाद, हर बात पर रिएक्शनरी कह देना बहुत ग्रासान है । हम बहुत गरीब लोग हैं, बहुत टुटे हुए देश हैं स्रौर सैकड़ों सालों की गुलामी से निकले हुए मुल्क हैं। श्राज श्राप हमारे ऊपर उंगली उठा सकते हैं पुरानी दर्शन की पुस्तकों को लेकर, लेकिन दर्शन के बनाने वालों ने म्राज जो म्रार्थिक विकास का नया ढंग. नया चरण उठाया है उस की तरफ ग्रांख बंद कर के समाज नहीं चल सकता है। पीछे देख समाज बनने से काम नहीं चलेगा । बगल देख समाज बनने से भी काम नहीं चलेगा, आगे देखु समाज वन कर कदम उठाना पड़ेगा । समय कहां जा रहा है, मुल्क कहां जा रहा है, देश कहां जा रहा है, कौन क्या कर रहा है। कई बार सुनाई पड़ता है मोनोपोली कैपिटलिज्म लिकन इस देश में पूंजी है कहां? जो थोड़े से लोगों के पास है उसको राज्य को देखना चाहिए। लेकिन जो शक्ति है जो कुशलता है उसका संग्रह करना म्रनिवार्य है इस देश के अन्दर । उसका संग्रह ग्राप नहीं करेंगे तो फिर ग्रापको दूसरों पर श्रवलंबित रहना पड़ेगा सारे श्रौद्योगीकरण के लिए, सारे विकास के लिए। ग्राप उनको मनाफा मत कमाने दो, लेकिन जो मेघायें हैं उनका सही इस्तेमाल करने की शक्ति पैदा करो तब यह देश चल सकता है। अगर ऐसी कोई तकनीक होती तो वह समझा जा सकता है, लेकिन व्यक्ति देख से राजनीति नहीं चल सकती है देश नहीं चल सकता है। बड़े श्रादर्शों को लेकर चलने वाले लोग, बड़ी चीजों को लेकर चलने बाले छोटे भीर संकुल हृदय के लोग भ्रागे की

योजनाश्रों को बनाने में ग्रसयथ हो जाया करते हैं। इसलिए मेरा निवेदन है कि इस हड़ताल के प्रश्न को एक परिप्रेक्ष्य में देखना चाहिए।

जो रबी राय जी ने कहा है बहुत साफ ढंग से कहा है, गो कि उन्होंने ग्रपनी टूटी फटी भाषा में कहा वह ग्रहिन्दी भाषी ह, लेकिन बहुत शक्ति के साथ कुछ महों को प्रतिपादित किया है। जो इश्यूज है उनको सामने लाने की कोशिश की है। लेकिन भूषेश गुप्ता जी इतने स्रधिक भावावेश में थे सारी वातें एक धारा में नहीं ग्रा सकी कई चीजों को तोडकर समझना पड़ा । उन्होंन कई बातें कहीं । मै ग्रापसे निवदन करना चाहता हूं कि इंगलैंड की वात माननीय रवी राय ग्रौर भूपेश जी दोनो ने कही है दोनों ने कहा कि इंगलैड में कोयले की हड़ताल हुई, एक श्रादमी पर कोई कार्यवाही नहीं हुई। मै पूछना चाहता हूं कि पश्चिम के किस मज**दूर** श्रान्दोलन में सेवोटाज हुश्रा है ? फास, ब्रिटेन, जर्मनी, नार्वे, स्वीडन श्रौर श्रमरीका को लीजिए, कभी किसी मजदूर स्नान्दोलन नें दुनिया के, मजदूर संगठन में ग्रपने देश की शिकायत करने की जुर्रत की ? वह देश ऐसा नहीं किया करते । मै सुनना चाहता था कि रूस की, जर्मनी की, चकोस्लोबेकिया की, पोलैंड की, चीन की बातों, वहां के मजदूर ग्रान्दोलन की बातें क्योंकि मेरा दिल, दिमाग भ्रौर हृदय उनके साथ है जो समाजवादी कान्ति के हिस्से रहे हैं भले ही क्छ प्रयोगों में हमारे ग्रौर उनके विचारों में थोड़ा फर्क हो। लेकिन वह कैसे पैदावार करते हैं ? क्या वह भी हडतालों को तरजीह देते है। जो वहां गये हैं, मै उनसे पूछना चाहता हं कि वह वहां क ग्रार्थिक साधनों को जोड़ कर बताएं। ब्रिटेन की बात कहना बहुत स्रासान होगा, फ्रांस की बात कहना, जर्मनी की बात कहना बहत यासान होगा । लेकिन रूस, पौलैंड ग्रौर ग्रमरीका जैसे किसी देश की प्रति व्यक्ति ग्रामदनी, न्यनतम ग्रामदनी ग्रौर एक श्रमिक की ग्रामदनी, इन तमाम फर्कों को भी देखना पड़ेगा । बहां के म्रार्थिक साधनों को भी देखना पड़ेगा, मौद्योगीकरण

को भी देखना पडेगा, राप्ट्रीय सम्पत्ति को भी देखना पडेगा ग्रौर वहां के ग्रंतर्राष्ट्रीय सम्बन्धों को भी देखना पडेगा । तब जाकर वहां के श्रमिक ग्रान्दोलनों की परम्पराग्रों से ग्राप इस देश की तुलना कर सकते हैं। केवल कपोल कल्पनाग्रों से ग्राप वहां की बांतें नहीं कह सकते । हर बात में विलायत की नजीर सुनने को मिल जाती है। मैं समझता हं कि हिन्दुस्तान का ग्रादमी थोड़े दिनों तक इस देश के ग्रन्दर एक नजीर ढंढने की कोशिश करे, इस जमीन के नीचे मे कोई चीज तलाशने की कोशिश करे तो यह मुल्क बन सकता है। ग्रगर थेम्स नदी के किनारे, पो नदी के किनारे या मिशिगन के किनारे ये चीजें तलाशने की कोशिश करेंगे तो इस देश की धरती नहीं बन सकेगी। इस देश की संस्कृति ग्रौर ग्रौद्योगीकररण बनना मुश्किल होगाः ।

इसलिए मैं श्रापसे निवदन कर रहा था कि जब श्राप ब्रिटेन की नजीर दें तो उसके साथ श्रपने देश की ग्राधिक, भौगोलिक संदर्भ को भी सामने रखकर देखना पड़ेगा । मैं श्रापसे निवेदन कर रहा था कि मुझे रेल मन्त्री जी से गिला इस बात की है कि उनको कोई ग्रावश्यकता नहीं थी कि मजदूर नेताग्रों को बुलाकर वह निर्णय करते ।

जब रेलवे वोर्ड स्राटोनामस वाडी वन गर्या है, वह गलन या सही स्रौर रेलवे वोर्ड का जो चेयरमैन है-हो सकता है भूपेश जी उन पर स्रपनी स्रलग राय दें-जिसे भारत सरकार ने नियुक्त किया है, वह स्रयोग्य है या योग्य, इस बात पर बहस नहीं करनी चाहिए। उस स्रादमी पर यकीन करना चाहिए स्रौर यकीन वरके सारी वातचीत रेलवे मंवालय के माध्यम मे की जानी चाहिए।

श्रापते देखा है।गा रेल मंत्री जी श्रपती उदारता से, राजनीतिक उदारता के भाव में तमाम लोगों को बुला लेते हैं श्रीर बुलाने के बाद बात शुरू

हो जाती है । बातचीत की टेबल खुल जाती है जब बहसें हो रही हों, वहस के दौरान नेगोसिएशन चल रहे हों, चर्चाएं चल रही हों श्रीर श्रभी यह तय न हो कि सरकार की नीति क्या होगी तब श्रापकी श्रोर में ब्यान जाता है कि हड़ताल 8 तारीख को जरूर होगी । दुनिया की कोई ताकत हड़ताल को रोक नहीं सकती । बात भी चल रही है श्रौर हड़ताल का फैसला भी चल रहा है, श्रजीब माहील है ।

जब पहली तारीख को जार्ज साहब गिरफ्तार हए तब ग्रापने लखनऊ में जाकर शरण मांगी ग्रांर शरण भी मांगी ग्रंतर्राष्ट्रीय ट्रांसपोर्ट वर्कसं फैंडरेशन से । यह तो गज ग्रौर गिरह वाली बात हुई । मैं ग्रापको एक किस्सा सुनाना नाहता हूं। एक हाथी था उसको पकड़ा मगर ने भ्रौर जब वह पकड़ा गया तव चिल्लाने लगा : 'भगवान बचाम्रो, बचाम्रों' । मै कहना चाहता हूं कि हाथी कभी भी ग्रपना शरीर नहीं देता । जब भी वह पकड़ा जाता है भगवान को ही पुकारता है। इस देण में भी इनकी यही हालत है। जब इनको ग्रपने देश में कोई ताकत नहीं मिली तो विदेशी ताकत को ब्ला लाए। उनको यह कहा गया कि इस देश की सरकार तानाणाह है इसलिए फौरन हमारी रक्षा कीजिए। पता नहीं इन्होंने उथांट साहब, जो कि संयुक्त राष्ट्र संघ के महासचिव हैं, को तार दिया या नहीं, या मुरक्षा परिषद को खबर भेजी गई या नहीं कि ग्राप रेलवे हड़ताल में हस्तक्षेप करें।

मै श्रापमे निवेदन करना चाहता हूं कि जब श्राप तोड़ फोड़ की कार्रवाई कराएं तो क्या मंत्री महोदय इनको न रोकें। गाड़ियों को उलटने पलटने दें, कारखानों को टूटने दें श्रीर उसक लिए कोई कार्रवाई न करें। श्रगर इसके वावजूद भी कोई कार्रवाई की गई है तो मैं समझता हूं कि वह बिल्कुल नगण्य है, न्यूनतम है मुझे फिर भी इतमीनान है रेलवे मंत्रालय श्रीर भारत सरकार दोनों सहिष्णु श्रीर दयालु हैं।

# [श्री जगदीश जोशी]

मैं थोड़े ग्रंश में दु.साहस करके कहना चाहता हूं कि यह इतने दवैल है कि वे इनमें से ग्रधिकांश लोगों को क्षमा करेंगे।

श्राप जानते हैं कि हम लोगों की बात. तो सुनो नही जाती क्योंकि हमारा समय भी उधर के लोग ले लेते हैं। मैं कहना चाहता हूं कि यह लोकतंत्र कर्नई नहीं है। उस तरफ श्रगर कोई श्रादमी त्रोंलने लगता है तो 25-25 मिनट बोलता रहता है तब भी हमें कोई गिला नहीं रहती, हमारे लोगों को तकलोफ नहीं होती इस सारे संदर्भ को देखते हुए जो भी निर्णय रेल मंबालय ने श्रभी तक किया है वह बिल्कुल नगण्य है। मुझे उम्मीद है ने दया श्रीर कृपा के बल पर, जिन लोगों के केस श्राते जाएंगे उनको क्षमा करते जाएंगे। मैं सिर्फ एक बात श्रंत में कहना चाहता हूं कि एक बार फिर भूपेश गुप्त जी को मौका दे दिया आए ताकि ने श्रपनी नेदना का प्रकटीकरण कर सके।

SHRI D. THENGARI (Uttar Pradesh): Sir, before I come to the subject proper, I must make one clarification. Approaching the International Transport Workers Federation is not tantamount to seeking foreign intervention. Otherwise, India's membership of the United Nations also would be treated as such. So, that misunderstanding should not be there.

Sir, you must have been amused at the bravado of some of the Members on that sele. All of us know that the strike was imposed upon the Railway employees, who wanted a negotiated settlement with the Railway Ministry. We also know that there was no sabotage or violence anywhere in the country. So, the strike was nationwide and continued for 20 days-in some places it was for more than 20 days-for which the Railway employees should have been congratulated by the other side. We also know that while the railway employees went in for industrial action, the Governwith semi-military ment greeted them operation and tried to crush them as if it was an army of China or Pakistan, and not their own brethren, flest of their flesh and blood of their blood. And then, our friends on that side boasted here of suppressing the railway strike as if they have suppressed a rebellion or a revolution. It is quixotic. Sir, you must have heard the story of Don Quixote as you are well versed in all these things. Now, the Government has said that the strike was illegal and technically they can say so. . .

SHRI BHUPESH GUPTA: You said that he is well-versed with Don Quixote. I think, after having seen exhibition of Mr. L. N. Mishra, he must have forgotten this story.

SHRI D. THENGARI: He has out-Quixoted Quixote.

Sir, this strike has been declared as illegal. Yesterday, I was surprised to hear from Mr. Qureshi that it was illegal because the strike ballot was not taken on the demands for which the strike was launched. In the first place, this is a misrepresentation or a misunderstanding because whatever might been said in the course of negotiations, one thing is certain that the demands for which the strike was launched were precisely the demands for which the strike ballot was taken. That is one thing. Apart from that, I want to know whether according to the hon. Minister the strike would have been legal had the strike ballot been taken afresh on the same demands because, according to us, the strike became illegal as there was a Notification from the President that the railways are the essential services. And on the strength of that Notification, it was declared illegal. Does the hon. Minister mean to say that had the strike ballot been taken, notwithstanding the Notification by the President, the strike would have been considered as legal? Against this background, I want to ask, can there be any occasion or any period or any circumstance under which the railwaymen in our country would have an opportunity to stage a legal strike because, every time when there is a likelihood of a strike by the railwaymen, some such notification by the President would be there. And, therefore, virtually the railway employees have been deprived of their legitimate trade union rights because strike is a legitimate trade union right. And I would like the

hon. Minister to specify the circumstances under which they will have an opportunity to stage a legal strike.

Now, Sir I will not go into all the details of the Government action during the strike. But I should like to inform the House that even after the strike was called off, victimiration is persisting. Yesterday I said, and it was not contradicted by either of the Ministers, that on July 18, the services of four lady cinployees of Tinsukia in Assam were terminated while there was no sabotage or violence in the vicinity. And in mid-July, the services of three members of the running staff in Kanpur were terminated. And there are reports from other places also. Sir; the hon. Minister has given some information about victimisation. But, it is not a total picture of victimisation. He has gone on technicalities. Only the number of dismissed employees has been given by the hon. Minister. It was ten thousand and odd. But, Sir, victimisation comprises not only dismissal but removal, termination, discharge, compulsory retirement, discontinuance without any sort of communication, etc. Now, Sir, if the Members of Parliament inquire as to what is the total number of dismissed employees, they are not going into the technicality of difference between removal and termination and discharge and dismissal They want to know the total picture of victimisation. But, standing on technicality, only the number of dismissed employees has been given which is not only inaccurate and incomplete but misrepresents the total picture. To give one example only, in the Aimer Division, in this month, i.e., two months after the strike is over, notices for compulsory retirement have been served on about 180 employees. Now, Sir, according to rules, it is true that there can be compulsory reirement and notices can be given but I would like to know when that rule was made. Pandit Jawaharlal Ne'ru had assured that it would be used very sparingly and only in cases of corruption and gross inelficiency and in cases of danger to pational security. But, in the case of these 180 employees it has not been proved that either they suffered from corruption or gross inefficiency or that they constituted danger to national security. Not even a committee for scrutinising their cases was constituted. Arbitrarily they were served with notices for compulsory retirement which is also as much victimisation as dismissal.

Now, Sir, the Railway Establishment Code says that transfers should not be ordered by way of punishment and here, after the strike, a large number of employees have been transferred without rhyme or reason by way of punishment.

SHRI MONOR ANJ AN ROY (West Bengal): They will say that it was done for administrative purposes.

SHRI D. THENGARI: It is a convention that transfer in the same grade can be ordered normally before the academic year starts. But, after the strike there have been large-scale stransfers even before the commencement of the academic year. gangmen, who are normally not transferred, are being transferred. The implication of this should be properly understood. In the case of certain Divisions, transfers within the same Division also mean inter-State transfers. Take, for instance, Ratlam Division. It comprises areas from three States-Gujarat, Rajasthan and Madhya Pradesh. So, the medium of instruction, text books, curriculum, etc. changes. This certainly causes great hardship to the children of the employees.

Now, in the event of a transfer, the administration has to give Rs. 200 to each employee and they are giving it. This is an unnecessary expenditure on the part of the administration and it is only to satisfy the personal vendetta of some of the officials. All these cases should have been gone into by the Railway Ministry.

Sir, the extent of vindictiveness can be understood by the fact that there are cases where people have been dismissed on the ground of having gone on strike while, in fact, they were arrested before the commencement of the strike. That will just give the idea as to how vindictiveness is playing its own part.

Sir, there are cases of employees who have been refused permission to occupy their quarters during the pendency of their appeals. While the appeals are pending, employees are employees and as such they should be allowed to occupy their residential

# [Shri D. Thengari]

quarters. But, they are being evicted, thrown out bed and baggage though their appeals are still pending. There are also cases where employees were thrown out. Again they were asked, giving a latitude, to re-occupy their residences and once again they are served with notices that before 15th of August they must quit; otherwise they will be thrown out forcibly.

So, we had in this House and also, in the other House reported a number of cases of police atrocities. Even there were manhandling of females in railway colonies but no enquiry has been been instituted in all such atrocities which any civilized Government should have done by now.

Sh, after the strike though it has been said by the Railway Minister that the azilways constitute one family, he is just ahead of the family of the railway employees and now the free movement of railway employees, which was a normal feature till the strike has been restricted. They are not allowed to move. You will be wonder struck. Sit, they are not allowed to move out of the office buildings or workshop buildings even during lunch hours. Virtually, they are prisoners during office hours. The employees were normally required to mark their attendance once in a day but they are required to mark their attendance thrice i.e. at 10 a.m., at 13.35 hours and at 17 hours. Probably, as some psycholigist said that whatever is in sub-conscious mud is revealed by unconcious gestures. A very significant gesture has been there in Delhi that the boundary walls of the office of the Divisional Superintendent at New Delhi have been raised after the strike further by six to ten feet. Probably they are strangthening the walls between themselves and the employees. Names of all the employees attending gate meetings are noted and reported by railway intelligence. At Jagadhari some employees are being charge-sheeted for attending gate meetings which is a normal tratte union right.

Sir. there was no system of appealing in 1960 and 1968. Now this appeal system has been introduced. But in appeals it was decided, we were told, that no humiliation would be inflicted upon the employees. It

was a gentleman's agreement that what is to be given in writing should be that I have been dutiful and I will continue to be dutiful; I have been loyal and I will continue to be loyal in future, But in practice, in order to break the morale of the re-instated workers, they are compelled to write something humiliating. Those whose break-in service has been condoned after due consideration are also forced to give similar humiliating undertakings. I may say with confidence that the number of those suffering from break in service was much higher than 2.5. lakhs when the Minister declared that figure on the floor of the House, Subsequently, the officials had to hurry up the process of condoning in order to bring down the number to 2.5 lakhs. In the process, they got this in writing from the poor employees mere as a face saving device for themselves.

Sir, personal venom of officials is playing havoc in appeals. The cases are rejected in spite of earlier clearance after scrutiny.

According to the policy now 'hard core' is to be kept out but what is 'hard core? In a number of cases, we know, important office-bearers are being taken back while ordinary workers are kept out just to satisfy the sense of personal revenge. With whomsoever they have quarrels, officers are keeping them out and some of them are described as 'hard core', the others as blacklisted but it is just venom and nothing else.

#### 5 P.M.

Quite unusually the SPs and District Magistrates have been required to consult the D. S. of Railways for the purpose of finalising as to which cases should be withdrawn-in spite of the fact that the group of workers is charge-sheeted and, from F. I. R. earlier screening by the Departmental Security Officer and Police Department, nothing new can now be added. Even there are cases in which the entire group thus charge-sheeted is categorised for being taken back and then, subsequently, a few of them have been omitted on the advice of railway officials. For example, at Agra, two employees, Ranbir Singh and Man Singh, have been left out deliberately, while the entire group, whose members were

charge-sheeted together, has been taken back. Temporary staff, who can be taken back, have been deliberately kept out, describing them as casual or substitutes. workshops or open lines there can be no substitutes. Still they are so described and maliciously kept out. Preferential treatment to the so-called loyal workers in bound to create a permanent division among employees, which is not in the interests of the smooth running of the administration. Recently there has been en masse upgradation of officers, while simultaneously reduction has been effected in certain categories such as stenographers, etc. I should like to know whether the Labour Ministry has become defunct so far as railway officials are concerned. It is not functioning in the normal way. R.L.Cs. are not taking cognisance of the complaints of railway employees. P.N.M. meetings are not being held and thus all the doors are closed. This is bound to aggravate discontent further.

It is very unfortunate and unusual that the Railway Ministry is trying to interfere in the democratic trade union movement. You will be surprised to hear that at every level, from top to bottom, the office-bearers of the recognised unions are told that they must throw out Mr. George **Fernandes** from the Presidentship of AIRF. Otherwise. victimisation will not be withdrawn. I must say that this is quite undemocratic and dictatorial. It is for the workers to decide who should be their President. Still I should like to announce here that if the legitimate demands of the workers are met, i.e., all the arrested persons are released; the victims'families are compensated; victimisation is withdrawn; all the notices for the de-recognition of unions are withdrawn, negotiations with the NCCRS are resumed, if all these demands are conceded by the Railway Ministry, here and now M. George Fernandes is prepared to resign from the Presidentship of AIRF. I want to know from the Government whether they are legitimate prepared to concede these demands, instead of interfering like a totalitarian State in the democratic trade union rights of the railway employees. Thank you.

SHRIMATI SUSHILA SHANKAR ADI-VAREKAR (Maharashtra): Sir, the railway

strike ended in a rather unexpected manner than visualised by its organisers and so it looks that the opposition Members are extremely agitated over the outcome of it and the consequences of it. Nobody denies the role of trade unions or its right to go on strike. Trade unions are meant to agitate for better conditions of work for their workers and demand and protest when necessary. Strike is a weapon to be used sparingly and as a last resort. But recently the railwaymen have made it a regular practice to go on strike very frequently. The last strike was the most unprecedented one at a time when the country was passing through a very critical economic crisis. But those expert critics of the Government and its economic policies, leading to innumerable hardships to the common man were the first to forget the interests of the country or its people. To them the national loss or the common man's hardships had no consideration, when they so loudly gave a nation-wide call for strike. Sir, do we not all know what irreparable damage the strike has done to our country? India's rail network is literally our lifeline. The call to strangle this lifeline was most unfortunate and most ill-timed. This has crippled all our industries, large or small, for want of fuel, for want of raw materials. Sir, about 60 per cent of India's materials are carried by goods trains. Once need not be an economist to imagine what could have been its wider impact if the Government had not decided to take timely steps.

It is a well-known fact that it was with deep reluctance that the Government intervened, not in the traditional way to appease the opposition party leaders but in the most effective way, to reduce the impact of this most uncalled for strike. massive walk-outs by railwaymen and the stopping of thousands of trains threatened the country with devastating economic dislocation that one can think of. It was not just the stopping of the trains. But, Sir, it was the stopping of our country's economy. When our country is reeling under rising prices, high inflation, shortages of essential commodities, was this call of strike justifiable? The

and the same

[Shrimati Sushila Shanker Adivarekar] Government knew that under no circumstances could it allow any such move to paralyse the economy.

## [The Vice-Chairman (Shri Jagdish Prasad Mathur in the Chair

The Government which is always known for its extremely lenient and sympathetic towards the workers and trade unions had to deviate a bit from the usual course by taking a real firm stand. This move represents a decisive break from the past practices, especially when the opposition leaders were not in a mood to concede any persuasive and negotiating methods. No doubt, Sir, there were a number of economic grievances of the railway workers which required solution and attention. But it is also equally true that the Government was not in a position to afford to pay the total emoluments that were demanded. The opposition leaders, instead of pressing the workers to work hard to increase the productivity of the country, to fight inflation, etc. chose the path to make political gain out of it. In other words, I may say that it was nothing short of political adventurism.

Sir, it was for the first time that the opposition parties and their trade unions were facing a resolute Government, and that is the real harsh truth for the bitterness and rancour and so, these talks about victimisation and intimidation. But really the story has the other side to it. The opposition leaders were touring and inciting the railway staff to violence and acts of sabotage. And there were a number of such acts that were reported, like placing of boulders, logs and explosives on the railway track and also the harassment of the workers who were not prepared to participate in or associate with the strike. When the strike organisers were planning such massive sabotaging activities, did they ever take into consideration the safety of the travelling public? What can the Government do in these circumstances except to arrest them and take disciplinary action against those who indulged in unlawful activities? It just cannot allow this to pass as unnoticed in the larger interest of the country. Which Government in the world can sit with folded hands silently witnessing the drama of dragging the country towards chaos and misery to millions of people? Sir, I earnestly wish that these opposition Members and other leaders of the strike had been the victims of this situation and had travelled along with the other lakhs of citizens of Bombay and other cities in trucks, buses, tempos, etc. with all the inconveniences and the hazards to life, not to speak about the tremendous suffering of women and children travelling in open trucks in sun and rain. Sir, we just not know what the nation has lost during this strike. It might be colossal in terms of production. But when these people were planning to jeopardise the industries of the country, did they ever think of the plight of a poor self-employed person like a hawker of a shoe-shine boy or even a singer or a beggar who has to depend on his meagre daily earnings?

There is a lot of talk by the strike organisers about the repressive measures adopted by the Government and the police excesses in the railway colonies to harass the workers and their families. After the strike failed to achieve the desired results, these types of talks have become the facesaving device. The just and ordinary actions of the Government against any violent activity are criticised by them. But they conveniently forget what assaults humiliation they have inflicted upon the workers who reported for duty during the strike. Just because their genuine desire was to keep the wheels of the railway moving so that the economy of the country is not stranded. The Opposition Members also forget that the militant elements of the strikers have also left a saga of sad stories of their behaviour which I need not narrate. And even today we read and hear about labour leaders still exhorting railwaymen to violate the law and adopt goslow tactics.

they have to indulge One side, Sir, into practising all that is anti-national and on the other side they are keen to criticise the Government for its, just, appropriate actions by naming it as victimisation, harassment etc. How far this game of face-saving is to continue? The people have no sympathy with them and that has been proved during the strike. It is always true that when you overplay your part and when you repeat your actions too often, it loses its charm, it loses its importance and, of all the things, it loses the sympathy of the public that you want to win. No doubt the Government has given assurance that it is prepared to look very sympathetically into the cases and even set an inquiry where there is any justification about it. Sir, I can in my own humble way only appeal to the Opposition Members that instead of being critical for political reasons let us all strive together to meet this critical crisis of the country as this is our real prestige issue.

SHRI MONORANJAN ROY (West Bengal): Sir, I do not give any credence to the public announcement of either the Prime Minister hetself or our Railway Minister. The Prime Minister said that they had no intention to crush either the strike or to victimise any employee. Sir, the Railway Minister on 24-7-74 told in Lok Sabha that "there was no question of victimisation at all". I do not know what he means by victimisation. The dictionary shall have to give a different meaning. Also he said that except those who had been convicted all others would be taken back and had been taken back. I am not saying this on my own. This is from the synopsis of the debate in the Lok Sabha over the No-Confidence Motion.

Sir, I would give the latest figures that I could collect till 1st August, 1974 pertaining to only one Division. This is in respect of the Eastern Railway:—

Division	Removal	Rein- stated	Removal as on 1-8-74
Headquarters	89	44	45
Howrah Division	<b>854</b>	428	426
Sealdah Divn	472	178	294
Asansol	252	23	229
Dhanbad	74	21	253
Danapur	674	33	614
Jamalpur Workshop	17	Nil	17
Kanchrapara W.S.	20	3	17
Lilooang W.S	43	4	39
Mugalsarai Plant			
Depot	17	Nil	17
-	2,512	734	1,778
Casual labour dismis			4,476
Reinstated			Nil

Total removed—permanent and casual=6,254 as on 1-8-74

And he says that they had all been taken back. Sir, I will now show the attitude of the Railway Ministry, the Government of India and the Prime Minister herself. We are fiving in a mad house. The workers are being dealt with by the made house itself, I would say. The attitude is not only vindictive, but it is sadistic. How are they carrying out their guidelines? The Divisional Mechanical Engineer (P), Chakradharpur (SER) in his confidential letter No Confi MP/EMER/74, dated July 6, 1974, advises his loco Foremen that the appeals submitted by the staff could not be considered because "the same were not apologetic and proper" and circulated a sample copy of appeal which the employees were asked to submit. I would ask the Railway Minister to hear me and tell us whether this is their guideline, this is their attitude and policy. This sample appeal reads:

"I was totally misguided and misled over the issue . . ."

This is to be written by the permanent worker who has been removed from service.

". . . and declare that I did not have any subversive motive behind my absence. I was totally out of my mind

If it is not a mad house, why should they have written like that?

 $^{\prime\prime}$  . . . and had no control over my thought  $^{\prime\prime}$  .

This is to be written by a removed employee because he took part in the absolutely legal strike. The strike was forced upon the heads of the workers and they were forced to go on strike. Now they will have to write:

"I was totally out of my mind and had no control over my thought and therefore resorted to erroneous methods . . . I firmly decaler that in future I will not take part in any such strike".

In regard to break in service, another form has been circulated in which the employees concerned have to give reasons for their absence with documentary evidence like : sickness certificate, etc., and state that they

## [Shri Manoranjan Roy]

had no intention to join the illegal strike. It should have been "join any strike" because the strike was not illegal under the existing law of the land, under the Industrial Disputes Act which should guide the workers and also the employers. For getting the break in service condoned, he shall have to write that he "solemnly assures that in future he would not join any illegal strike and give any cause for complaints against his behaviour or performance". If this is not a slave condition, I do not know what a slave condition is. In future, he should give no cause for any complaint against his behaviour or performance.

Now, Sit, there was a circular that as far as the casual labourers were concerned, they should be taken back because the tracks continued to remain unsafe. Then the casual labourers who were almost regular, were asked to forgo their wages, their status, and work as daily labourers, thereby reducing their wages by Rs. 100 to Rs. 150 per month. That is another condition for casual labourers to be condoned and be reinstated as daily labourers.

Then, Sir, I would cite another circular. In a joint circular No .ELS(T)/3/4/ dated June 15, 1974, issued in the Adra Division (SER), the authorities planned to run trains without brake-vans and without even guards. That is most dangerous. A letter was sent by one of the Lok Sabha Members, Mr. Samar Mukherjee to the Railway Minister in this connection.

Because of a mass deputation in Tatanagar, a number of workers were chargesheeted and dismissed. After the strike was withdrawn, a member of the Staff Council. A. Dilli, has been dismissed from service on July 10 for an offence allegedly committed by him in 1972. Is it not a mad house? Now I would read out another circular. people who have been evicted from their quarters include not only those who have been removed from service but those who are in service till now; they have also been removed from their quarters. I do not know under what rule they do it. The District Judge of Jalpaiguri during the strike period delivered a judgement declaring eviction illegal. Despite that, they are doing it. Do they care for the law of the land? Do they

care for the judgment of the courts? Did they go to the High Court and the Supreme Court for eviction of the workers? No. They have got the force and they are doing these things. The Divisional Superintendent of Chakradharpur, wrote a confidential letter to the Superintendent, Railway Police-vide letter No. GKP/COM/1/74 dated July, 1974 -stating-there was a small deputation of the workers against illegal victimisation, illegal transfers, mass transfers and illegal promotions; because of that this confidential letter was written by the Divisional Superintendent, Chakradharpur, to Superintendent of Railway Police, Tatanagar--- "Soon this will swell into a bigger demonstration and a bigger issue unless immediately their plans are nipped in the bud". You see the audacity of this man to write this letter. He writes that the rights of the workers should be nipped in the bud. "I would, therefore, be grateful if you could kindly take necessary action to see that these men do not come in groups anywhere near the station premises or any other workshop". The railway authorities are also using all sorts of nefarious and vicious words and instigating the workers. I would like you to note this from the Loco Foreman, Steam Loco Shed, Tatanagar. In a top confidential DO letter dated June 1, he asked for transfer of sixteen workers on the ground that "anti-national elements"-the workerswere mixed with political parties like the CPM and tried their best to collapse the Steam Loco Shed. Since when is the CPM declared as an illegal party? Even now the CPM is the major Opposition Party in the Lok Sabha, it is the biggest Opposition group in the Lok Sabha, And this petty officer has got the check to write that railway workers are mixed with CPM workers and so they should be transferred immediately because they are a danger to the administration. Yes, the railway workers are dangerous to the bureaucrats, to this Ministry. There is no doubt about it. That is why these bureaucrats are taking all sorts of steps against the railway workers. I want a reply from the Minister as to what authority that Foreman or that Assistant Foreman got to write such thnigs in such a language. Is it the Prime Minister's reaction that if railway workers are mixing with the CPM, they should be immediately transferred or

dismissed? Is it your direction that only they should mix with Congressmen and should be enrolled with the Congress? your reaction? I am giving you the numbers and dates of these confidential letters. You please inquire into them and let me know, Please tell me how this man got the audacity to write like that. I may tell you still workers are being hounded, still warrants are kept in abeyance and workers are being searched here and there; still workers are being arrested. Victimisation is continuing. Large-scale transfers, demotions and all sorts of things are taking place. Everyday more and more workers are put in jail. That is how they are dealing with workers. Sir, the Divisional Superintendent and General Manager now boast that they have got the power in their hands. The District Magistrate and the Police Superintendent have been asked by the Home Minister here in the Centre that all arrests or release should be done In consultation with the Divisional Superintendent or the officer incharge of the Railways and according to their directions. So far as railwaymen are concerned, the officers can get any man arrested and keep him in prison for months and months, if not years. This is the condition under which the railways are now working. And the Minister says normalcy has come. What specimen of normalcy has come? Yesterday I was coming by Kalka Mail. In the First Class there was no light and there was no switch. The poor workers tried to rectify it. But what could they do? There was no connection at all. The battery was exhausted. With that battery the train started. This is the condition of all the trains. Late running of trains has become usual. It has become normal. Not only the railwaymen but the passengers are also being harassed and put under all sorts of Inconveniences. They will continue to harass them if they think of doing this. What they do is all illegal because under the law of the land, railwaymen Industrial Disputes Act, the gave notice. But you forced them to go on strike. Shri Mishra himself announced in the House that stoppage of 200 trains long before the strike started was his strategy in the ensuing fight. That was his declaration of war on the workers. This strategy put a number of passengers to unheard of diffi-

culties. After that you declared another war by clamping DIR on the workers. This could be done only in an emergency. But you declared that the strike was illegal threatened the workers that they would be arrested under the DIR and not under the ordinary law of the land. What authority you had to declare such a strike illegal? Could you not have talked to the workers? But you did not prefer to do that. They wanted only a paltry sum. I will give some figures. Due to this strike how much did the country lose? The Minister said in the Lok Sabha that the loss was about Rs. 60 crores. But it was much more than that and the country lost Rs. 600 crores. The workers wanted only Rs. 350 crores. But that the Railway Administration and the anti-working class Government would not give anything to the workers. I would read out what some of the capitalist countries have given to their workers when the prices have gone up. These figures will show how the wages of workers have gone up. In the United States during the last five years the prices rose by 25 per cent. The wages rose by 37.5 per cent; In U.K. prices rose by 45 per cent; the wages rose by 67.5 per cent; In France prices rose by 32.5 per cent; Salaries rose by 65 per cent. In Italy prices increased by 47.5 per cent; the salaries went up by 62 per cent. In Belgium prices rose by 10 per cent; but salaries went up by 75 per cent; in West Germany prices went by 37.5 per cent; but the wages went up by 40 per cent; in Canada the prices rose by 37 per cent; the wages of workers went up by 45 per cent; in Australia prices went up by 30 per cent and the wages were increased by 52 per cent; in Japan the prices went up by 40 per cent and the wages were increased by 87.5 per cent; and in India prices rose by 125 to 300 per cent during the last decade. And, Sir, in India, the workers' wages were raised from 20 per cent to 30 per cent only! It is a matter of shame for those people and the Government who call themselves as progressive people and progressive Government. Sir, in this connection, I would like to reiterate the demands of the railwaymen here. They go on speaking anything but truth inside the House and outside. Sir, they say that they have accepted six demands. Firstly, they talk about the Miabhoy Tribunal. Are they not ashamed

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over the fact that two years ago when the award came they kept silent and sat tight over it? The Tribunal's award was not in the demands of the railwaymen. Was it a demand? Not at all. But they say that they have accepted the award of the Tribunal and thus say that they have accepted one of the demands! What about the demand for eight-hour work? It was never the demand of the NCCRS with whom they have been talking and who gave the call for the strike for the removal of anomally only, Their demand was for job evaluation outside the scope of the recommendations of Third Pay Commission. It was accepted and not a single demand has been accepted. Then the demand was for subsidised ration shops in every railway area so that the raliway employees can be assured of their foodgrains and also at a subsidised rate This was not accepted and instead the Railway Board is supposed to have accepted the question of fair price shops. Then, what about bonus? I have explained how in the capitalist countries they have increased their wages and here how they have decreased their real wages. Sir, in conclusion, I would like to reiterate my demands:

Start negotiations with the NCCRS immediately and unconditionally; withdraw all warrants; release all those people who have been arrested unconditionally; reinstate all victimised employees; revoke all the transfer orders; and pay compensation to the families whose womenfolk have been injared and who have been beaten up brutally and whose properties have been looted.

Sir, a girl of 14 years of age of Kancharpara, Krishna Chatterji by name, of the City Bazar Workshop Colony was attacked. On the 16th of May, 1974, Sir, she was brutally assualted and the hair on her head was torn and the whole head was full of blood and she had to be taken to the hospital in an unconscious state! Who did that? It was the goonda elements who were sent by you and the police forces were behind them. This is a fact. Can you deny that? I have given the name of the girl and you can make an inquiry and tell us how she was sent to the hospital and why. mother, while she was bathing, was beaten tip and taken in that condition to the police

station and while being taken to the police station, she was being dragged almost naked. A number of women who were related to the railway employees as mothers or sisters or wives were also beeten up and sent to the hospitals in a number of places in Assam, in North Bengal, in the NF Railway, in the Eastern Railway and the South-Eastern Railway Zones and also at other places and their properties were looted. When they were evicted from their houses, Sir, their properties were also looted and, therefore, every such family must be compensated for this. This should be done if they want normalcy to be restored. But I know that neither the Railway Board nor the Government is interested In bringing normalcy. They do not bother about the loss of money because it is the tax-payer's money and they need not bother. They are thriving on black money and they are sitting here in the Parliament and in the Ministry only because of black money and they can use it in the elections and they are not afraid of the people today. But the people will show them the road. Mr. L. N. Mishra, if you want really normalcy to be restored, which I doubt very much, you have to do what I have asked for. But you do not want normalcy. Otherwise, you would not have brought forward the many Ordinances one after another and every Ordinance hits the people and the working-class people will not tolerate for long and you should be aware of it. I warn that if you continue with this, you will have to face the consequences in the future and you must know that every action has its reaction and you will have to face the consequences if you do not accept the demands that we have put forward. These are all very simple demands. Bring normalcy and start negotiations. Thank you, Sir.

श्री हर्षदेव मालवीय (उत्तर प्रदेश) : श्रीमन् पिछली रेलवे की हडताल देश के लिये एक दुखद घटना है ग्रीर हम ग्राज इस सदन में इस हड़ताल पर विचार कर रहें हैं तो मेरी दुष्टि से अच्छा यह होता कि हम शान्ति से विचार करते ग्रौर उस के ग्रन्दर बहुत ज्यादा गर्मी पैदा करने का प्रयास जो हमारे विरोध पक्ष के कुछ मित्रों ने किया वह न होता। हड़ताल किसी के लिये सुख

की बात नहीं थी, दुख की बात थी ग्रौर इस से देश को कष्ट हुम्रा, देश को तकलीफ हुई, देश की जनता को कष्ट हुआ और मजदरों को भी कष्ट हुन्ना। भ्रव जहां तक हमारा पक्ष है, हम ने हड़ताल का विरोध किया ग्रौर हम ग्राज भी इस बात को मानते हैं कि वह हड़ताल ग्रन्चित थी, हड़ताल उचित नहीं थी । मजदूरों की मांगे थी कुल मिला कर 450 करोड़ की, उस में से सरकार ने 190 करोड़ दे दिया। इतनी कठिन श्रार्थिक स्थिति होते हुए 110 करोड़ पे कमीशन की रेकमेंडेशन के मुताबिक दिया श्रौर 80 करोड़ किसी और मद में दिया। इस के बाद हडताल का फिर भी चलाना, इस के मायने है कि देश की म्रार्थिक स्थिति को सामने नहीं रखा गया। दुसरी एक ग्रौर बात इस हडताल के सिलसिले में सामने श्रायी । हमारे जार्ज फरनान्डीस साहब, जिन्होंने इस हड़ताल के द्वारा बहुत बड़ा नेता बनने का प्रयास किया था उन के साथ एक श्रजीब सा जमघट हो गया । जमघट हो गया हमारे जनसंघी भाइयों का जिन का कभी मजदूर भ्रांदोलन से कोई संबंध नहीं रहा, इस के चलते वह भी मजदूर ग्रांदोलन में ग्रा गये, उन के साथ हो गये ग्रौर मार्क्सिस्ट भी हो गये उन के साथ। ग्रौर इस से इन्कार नहीं किया जा सकता कि उस हडताल के पीछ पोलिटिकल मोटिवेशन था। इस से इन्कार नहीं किया जा सकता कि देश में आर्थिक संकट है, देश में कष्ट है, देश में तकलीफ है, उस का लाभ उठाया विरोधी पक्ष ने । देश की जो जरूरत थी, देश को जो चाहिये था, देश का जो हित था उस को सामने नहीं रखा गया । एक बीमारी है, एक मर्ज है। क्या किया जाय कि किसी प्रकार से कांग्रेस का राज खत्म हो, किसी प्रकार से अव्यवस्था हो, किसी प्रकार से इंदिरा गांधी का प्रधान मंत्रित्व जाय । यह एक पोलिटिकल दुष्टि कोण है ग्रौर इस के नाते सब कुछ चलता है । इस में जहां तक हमारे कम्युनिस्ट दोस्तों का संबंध है वह इस हड़ताल में कुछ प्रजीब सी स्थिति में रहे। उन्होंने हडताल के ग्रंतिम काल में, समाप्ति के समय जरूर कुछ कंस्ट्क्टिव

प्रपोजल्स रखे, रचनात्मक प्रस्ताव रखे । वह इस हड़ताल में युं पड़े कि उन का रेल<mark>वे मज</mark>दुरों में वेस बहुत कम था । वह ग्रपनी ताकत वहां बढ़ाना चाहते **भे** हालांकि कम्युनिस्ट पार्टी के लोग फरनान्डीज श्रपार्चिनस्टों से या मार्क्सिस्ट जैसे लेपट् एक्सट्रीमिस्ट या जनसंघी जैसे प्रतिक्रिया-वादियों से ग्रच्छी तरह से वाकिफ हैं मगर वे किसी प्रकार से उन की लपेट में ग्रा गये। दसरी वात जो मैं ग्रपने कम्युनिस्ट दोस्तों से कहंगा वह यह है कि उन्होंने अपने मार्क्सवादी या अपनी पार्टी के सिद्धांत को, बुनियादी उसूल को भुला दिया कि मजदूर वर्ग को बिलकुल इकोनामिज्म की तरफ जुटा देना, आर्थिक प्रश्नों पर ही जुटा देना गलत होगा, उन के ग्रन्दर एक राज-नीतिक चेतना डालनी भी ग्रावश्यक होती है। एक यह कंपिटी जन है, एक लागडाट है स्रपनी ताकत जमाने के लिये, तो वह उसमें उस की लपेट में पड़ गये ग्रौर उस वजह से उन्होंने इस पडताल में भ्रपनी ताकत लगाई। हड़ताल दुखद हुई । हड़ताल के बारे में तरह तरह की बातें कही जाती हैं। ग्रभी हमारे मित्र श्री मनोरंजन राय ने कुछ वड़ी गम्भीर बातें बतलायीं कि किस प्रकार से मजदरों पर अत्या-चार किया गया, किस प्रकार से उनका विकट-माइजेशन हो रहा है।

उन्होंने सर्कुलर भी पढ़ कर सुनाया । वह बात ग्रगर सही है तो चिन्ता की बात है । फिर दूसरा पक्ष भी है । हमने भी बहुत से रेलवे मजदूरों से बात की । जो हड़ताल पर नहीं गये उन पर भी ग्रत्याचार हुए । वह कहते हैं कि उनके घरों पर भी हमले किये गये, उनकी ग्रीरतों को, बच्चों को तंग किया गया जब वह काम पर गये । तरह तरह की बात हैं । ग्रब इनको तोलना, इनका लेखा-जोखा करना णायद ग्रच्छा नहीं होगा । कहते हैं 'बीती ताहि विसार दे ग्रागे की सुधि ले'। इसमें ग्रगर हम पड़ जायेंगे तो बुरी बात होगी । मैं समझता

# [श्री हर्षदेव मालवीय]

हूं कि दोनों तरफ से ऐक्ससेज हुई, दोनों तरफ से गलत बातें हुई । हड़ताल में दोनों तरफ से ज्यादितयां हुईं । ...

श्री मनोरंजन राय: हड़ताली जो थे उनके साथ बी० एस० एफ० पुलिस ग्रीर सी० ग्रार० पी० नहीं थी।

श्री हर्ष देव मालवीय: जो राज्य की शक्ति थी उसने ज्यादती की होगी, इससे मैं इंकार नहीं करता । परन्तु हमको एक बात ध्यान में रखनी होती है कि शासन का कुछ दायित्व होता है । शासन इस बात का ऋधिकार नहीं दे सकता कि चन्द लोग या फरनांडिस जैसे नेता चाहे श्राग लगा दें, मजदूरों को भड़कायें चाहे कुछ करें। शासन तन्त्र ऐसी परिस्थिति में बैठेगा नहीं। तो उसमें इधर से भी गलतियां हुई होगी, उधर से भी गलतियां हुई । मैं किसी पर दोषा-रोपण नहीं करता । मगर मै यह कहना चाहता हं कि ग्राज इसका लेखा जोखा करना, बैलेंस करना बहुत गलत होगा। हमको देखना है कि म्राइन्दा हम क्या करें। सवाल यह है कि म्रागे क्या करना है। ग्रभी मनोरंजन बाव ने ग्रांकड़े दिये कि 2 हजार या 4 हजार लोग निकाले गये। सरकारी आंकड़े क्या है ये हमको पता लगना चाहिये। सरकार के लोग कहते हैं कि हमने 34 स्रादमियों को क्वार्टरों से निकाला एक वर्णन हमने यह सुना। मगर मै यह चाहता हं कि इस चीज को समाप्त करना चाहिये। बात यह है कि जब हड़ताल समाप्त हुई तो हमारे माननीय रेल मंत्री ललित नारायण मिश्र ने कहा कि बहुत अच्छा हुग्रा। हम सब एक परिवार के लोग है, 'वी आर वन फैमिली' ग्रौर परिवार के तरीके से हमको ग्रपने मामलों को तय करना चाहिए । यह भावना ग्रच्छी भावना है ग्रौर इसके अनुरूप काम होना चाहिये । यह बात जरूर है कि जैसे कहते हैं कि एक विनम्र भीर एक दृढ़ दृष्टिकोण । दुढ़ कहते हैं ग्रंगद का पैर ।

जब हड़ताल का मुकाबला करने के लिये दृढ़ता से इन्होंने काम किया तो अब हड़ताल समाप्त हो गई तो उसको छोड़िये। अब दूसरी बात है विन-म्रता। मैं यही कहूंगा कि एक नया अध्याय बदलना चाहिए। रेलवे के मजदूर हमारे देश के अर्थतंत्र में बहुत मूल काम करते हैं, बहुत महत्व का काम करते हैं। रेल के मजदूर परिश्रम करते हैं, रेल चलाते हैं, लोहे के आगे, कोयले के आगे, बैठना, कितनी ही समस्यायें उनके सामने पेश रहती हैं, इसको भी हमको मानना चाहिए। देश का मजदूर वर्ग जो है उसमें रेलवे मजदूरों का बहुत बड़ा हाथ है और इस रेल मजदूर वर्ग को आप सदैव के लिये नाराज करके बैठे रहें, वह भुन्नाते रहें, यह चीज देश के हित में नहीं है।

इसिलये मेरा निवेदन है कि ग्रब इस मामले में हमारे रेल मंत्री ग्रौर हमारी सरकार को ग्रपने रवैये में मुलायिमत लाना बहुत ग्रावश्यक है। ग्रगर ग्राप विकिटमाइजेशन करेंगे, ब्रेक इन सिवस करेंगे तो इसका खात्मा होने वाला नहीं है। स्थिति खराब होती जा रही है। मंहगी बढ़ती जा रही है। हर ग्रादमी दांत पीसकर खिसियाता है। यह तरीका इस्तेमाल करके ग्राप रेल को सम्भाल नहीं सकते।

ग्राज नहीं तो कल फिर उवाल श्रायेगा । यह भी नहीं भूलना चाहिये कि ग्रभी हड़ताल समाप्त हो गई है । हड़ताल के बाद ग्राशा थी कि बातचीत गुरु होगी, रेलवे के ग्रधिकारियों, रेलवे के मंत्री की मजदूरों के प्रतिनिधियों से बातचीत होगी परन्तु उसके बाद हमारे फर्नीडिस माहब, जिनको हम बहुत बड़े तीस मार्खां समझते हैं फिर घूम रहे हैं हड़ताल कराने के लिये । कहते हैं—गैट रेडी टू फाइट टिल दी लास्ट । यह जो गीदड़ की तरह भभक रहे हैं यह गलत बात है । यह हड़ताल दोनों तरफ से खत्म हो सकती है ग्रगर हम यह चाहें कि देश की ग्राधिक स्थित को देखने हुए रेल का काम ठीक प्रकार से चले । ग्रपने फर्नीन्डिस साहव को समझाएं

कि वे रेल के मजदूरों को और देण के आर्थिक संकट को अपने फायदे के लिये इस्तेमाल न करें, अपने पालिटिकल एडवांसमैंट के लिये इस्तेमाल न करें बल्कि देश की स्थिति को सामने रख कर सोचें।

मैं दो-तीन वार्ते कहना चाहता हूं। सबसे पहले ब्रेक इन सिंवस की बात है। मैं यह समझता हूं कि ब्रेक इन सिंवस की बात है। मैं यह समझता हूं कि ब्रेक इन सिंवस को खत्म कर देना चिहये। जो हुन्ना सो हुन्ना। काफी शक्ति न्नापने दिखा दी। ग्रापकी ताकत का लोहा जम गया। मजदूर समझ गये कि ग्रगर फिर गलत काम करेंगे तो इस शासन में इतनी शिक्त है कि वह उनके साथ सख्ती का व्यवहार कर सकता है। मगर न्नाय सख्ती का व्यवहार कर सकता है। मगर न्नाय दया भावना से, न्याय की भावना से न्नाप स्वाप रवैया वदल लीजिए। ग्रीर ब्रेक इन सिंवस को खत्म कर दीजिए।

इसके बाद विक्टीमाइजेशन की बहुत सी वातें ग्राती हैं। मैं उनकी तफसील में जाना नहीं चाहता। हमारे ठेंगड़ी साहव ने ग्रौर मित्रों ने भी कहा है कि विक्टीमाइजेशन को भी खत्म कर देना चाहिये। मेरा भी निश्चित मत है कि इसको खत्म कर देना चाहिये। ग्रगर कहीं सेवोटेज किया गया, ग्रगर कहीं हिंसा की गई तो उसे माफ नहीं करना चाहिये। मैं इसके सख्त विरोध में हूं। जो सबोटेज की गई, हिंसा की गई, राष्ट्रीय समपत्ति को नुकसान पहुंचाया गया इन सब के लिये मेरा ग्रापसे निवेदन है इस बारे में ग्राप जरूर सख्त रहें। पर मजदूर जमात को ग्रापको ग्रपने पास घसीटना चाहिये।

अंत में मैं कहना चाहता हूं कि स्राज रेलवे मजदूर खफा हुए बैठे हैं, नाराज हुए बैठे हैं, इसका अन्दाजा भ्राप रेलवे के इन कामों से लगा सकते हैं कि श्राज गाडियां लेट चल रही हैं, उनमें विजली नहीं रहती, पानी नहीं रहता। वहां की हालत बड़ी खराब हो गई है। एक प्रदेश के मुख्य मंत्री ने कहा है कि जब मैं अपने प्रदेश से राजधानी दिल्ली के लिये जाता हूं तो गाड़ी तीन घंटे लेट हो जाती है। वह रेलवे के वर्कर्स लेट करते है। इसलिये मेरा श्रापसे निवेदन है कि इस स्थिति को सम्भालने के लिये श्रापको श्रपने रवेये में तबदीली लानी होगी। उनके साथ-साथ कोई न कोई समझौता करना होगा। समझौता कैसे हो? इसके लिये श्राप एन० सी० सी० श्रार० से बात मत करिये। एन० सी० सी० श्रार० एक भानुमित का कुनवा है जिसमें जनसंघ भी है, मार्कसिस्ट भी हैं श्रौर दूसरे लोग भी हैं, जो श्रलग-श्रलग श्रपनी गाड़ियां खींचने है। मैं समझता हूं वह गलत चीज है।

यह बात भी ग्राई है रेलवे के ग्रन्दर एक युनियन होनी चाहिये। इस दिशा में हमारे माननीय रेल मंत्री श्री क्रेशी जी ने इस सदन में ग्रौर दूसरे सदन में भी इस बात की चर्चा की है। तो इसकी तरफ हम प्रयास करें, एक यनियन बनाएं, ग्रौर हमारी कोशिण यह हो कि जहां तक मुमकिन हो हम सहुलियत दें, जितना हम सहानुभृतिपूर्वक रेलवे वर्कर्स की मांगों को समझ सकें, जो कुछ उनकी मांगों को पूरा कर सकें वह करें, ग्रौर इसी तरीके से चलकर श्रागे एक नया सौहार्द का वातावरण हो. ग्रच्छी भावना का बातावरण पैदा हो । झगडा टंटा करने से चलने वाली चीज यह है नहीं। जैसा म्राप जानते हैं, ऐसी गालियां चलती हैं कोई कहे कि "तुम्हारी ऐसी की तैसी" और दूसरा कहे ''तुम्हारे बाप की ऐसी की तैसी'', तो यह नहीं चलने वाला है। तो मैं इस समय माननीय मंत्री जी से निवेदन करूंगा कि वे कृपा करके इन बातों पर ध्यान दें स्रौर प्रयास इस प्रकार का करें कि मज़दूरों का विकटमाइजेशन समाप्त हो, जो ब्रेक इन सर्विस हम्रा है उसको कन्डोन किया जाये ग्रौर एक विशाल हृदय से मजदूरों को समझाने का प्रयास किया जांये। मेरा ख्याल है कि ग्रगर ऐसा किया जायेगा तो जरूर रेलें फिर श्रपने ढंग पर काम करेंगी और देश की श्रर्थ-व्यवस्था के विकास में रेलवे का जो महत्त्वपूर्ण योगदान है वह योगदान पून: प्राप्त हो सकेगा।

GORAY G. (Maharash- 1 SHRI, N. tra): Sir, I had almost given up the hope of opening a new chapter so far as the relation between the Railway Board or the Railway Ministry and the Railway employees are concerned. Sir, I was very much disappointed when I listened to the speeches made by many of my friends from the other side. Our former colleagues, Shri Kamalnath Jha and Shri Jagdish Joshi, talked in such a fashion that I had an impression that they were egging on Railway Minister to be more ruthless with the Railway employees, as if they had thought that what he had done was not enough. They had some strange ideas about the functioning of democracy, some strange ideas about the trade union rights. Sir, so far as I am concerned, so far as I understand democratic functioning, it is not that democracy does not allow any confrontation, It is not that it does not allow any conflict, it is not that it does not allow any strikes or agitations. But, the main characteristics of democracy are that in spite of these confrontations, in spite of these conflicts, as soon as they are over the healing process starts. Very soon the conflict is forgotten and those issues which had divided man from man are forgotten and the whole people, all the citizens, come together as citizens of one nation. I would like to ask Mr. Mishra whether he and his Ministry are really helping this particular process of healing or they are determined to take such steps that will keep the word open that this sore will faster?

SHRI MONORANJAN ROY: They will say that they are helping this process but do otherwise.

SHRI N. G. GORAY: This particular feeling of bitterness will continue and either they will become victorious or the workers will become victorious. Is that the feeling with which we are going to continue?

Sir, I was very much encouraged when I heard Shri Harshdoo Malavlya's speech. That was the only silver lining that I came across. That was the only silver lining. Sir, what has he asked the Minister to do? Sir, he has asked the Minister to end this chapter of victimisation and what he has asked the Minister to do is not something

which the Minister himself had not promised to us.

Sir, if I may recall, it was he who used the words that the entire railway is a family. I believe that he still holds to that view. What are these sad stories, endless sad stories of beating, manhandling, victimisation, eviction, break in service and dismissals? What are these things? Sir, when I went to talk to the Prime Minister about these things, I told her that in these days when the prices are sky-rocketing, to dismiss a man is to condemn the entire family to death. It is nothing short of that. Do you still call yourself a democracy when you say that it had to be done because they went on a strike? It may be a legal strike or it may be an illegal strike. For the sake of argument I accept that this was an illegal strike. All right, If I go on an illegal strike, does it mean that for the rest of my life I am on the streets? That is one question which Mr. Mishra will have to answer and ponder seriously over.

Let him not be guided by the Railway Board. I am not talking about any particular Member of the Railway Board. But he must undersetand that, after all, Railway Board consists of officials. And officials always will have their blinkers; they cannot think of anything beyond discipline. Orders are orders: That is how they look at it. It is futile to expect from them that will treat a trade union strike or an agitation as if it is a fundamental right of the workers to strike when he wants to, when he is forced to. They will not look at it from that point of view. But we are here. Why is Mr. Mishra, the Minister here? Why are we here? Why are the Treasury Benches there and the Congress Party people are there? Because, it is we who can look at it from a political point of view, from a democratic point of view, because we understand what is sanctioned by a democratic system and what is not sanctioned under a democratic system. This is the larger point of view that I would beg of you to adopt. That is number one.

Number two is, Sir, we know that the economic system is in a state of collapse. This has been admitted by the Finance Minister. This is the burden of whatever

the Prime Minister is saying on the tours throughout the country: That economically we are stagnating; we must have more industrial production; we must have more agricultural production; we must have a hetter communications system and transportation system. All this is absolutely necessary if we want to take this country out of the bog or stagnation. Now, in this context I would like to ask whether the particular policy which you seem to be determined to follow so far as the railway workers are concerned, is going to be conducive to development or is it going to be counter productive? How do you adjust this particular policy to the total picture of a 1evival of economy, our national economy? Does it in any way help to revive the national economy? I would have liked some Member from that side to stress this point.

The railway workers did strike work but why all these falminations against Fernandes? Fernandes has been in politics for the last 25 years. I was very much sorry when I heard Mr. Malaviya describe him as an opportunist. What do you mean by that? An opportunist is a man who turns his coat to suit his convenience. And if I may be pardoned for saving so, Sir, many of the speakers who talked and fulminated against Fernandes, six months back or a year back they were totally with Ferenandprejudiced es. Now it is they who are against Fernandes. But I won't call anybody an opportunist. I say, in these fast changing times, these revolutionary times a man may feel compelled to change his creed, to change his ideology. all right. But don't turn round and say Bhupesh Gupta is wrong. Don't turn round and say that Jana Singh is wrong. Don't turn round and say Fernandes has become an opportunist. The point is that so far this has been an accepted thing in this country that the workers have a right to strike. What you want to say is that they have a right to strike provided they do not strike. This is what it comes to. You have a right to strike, but I will see to it that you do not strike at all. And if you strike, then you will be punished for doing so. This is what it comes to. Otherwise, what are these dismissals, thousands of them? Even the Railway Minister will not deny the fact that thousands of them have been dismissed. Does it mean that all these thousands of people were bent upon some sabotage or violence? Then, I would say that if 30,000 or 20,000 people were out to sabotage, your railway system would have broken to pieces. If 30,000 people were engaged in sabotage, what will happen to this country? The very fact that the railway system is intact shows that they never indulged in sabotage. May be one or two people five or ten. Yes, that is possible, but please tell me. I have participated in every single campaign by Ghandhiji himself, non-violent, peaceful campaigns, right from 1930. Will you show me single compaign, country wide a campaign in which there was violence anywhere? There was violence in some corner or in some places, but that does not prove that the entire character of the movement was violent. If you look into facts, right from one end of Assam to the other end of Kerala, right from Dwaraka to Puri, the entire railway workers were on strike, but to point out a few instances, five or ten instances, where there was some sabotage, does it mean that these 25,000 people or 40,000 people were indulging in sabotage and violence? It is simple arithmetic. Therefore, I would beg of you, do not try to prolong this chapter, a sad chapter, an unfortunate chapter, a chapter of bitterness and hostility. I am not begging on behalf of the railway workers because strikes are common everywhere in capitalist countries. Mr. Jagdish Joshi said there is violence whenever there is some strike in the capitalist countries. I am very sorry that Mr. Jagdish Joshi is absolutely illinformed. In America, England and France there have been any number of cases where violence occurred. That does not mean that the strike was violent. That does not mean that the workers are to be dealt with with such severity. Therefore, I would again and again say, keeping in view our democratic traditions, consistant with our democratic professions, also in order to help the process of economic regeneration and industrial advancement, it is very necessary to close this chapter. You must not give powers to your junior officers, divisional and subdivisional, because they have [Shri N. G. Goray]

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scores to settle and they do it. They have their likes and dislikes. Therefore, a very general directive must go from here. Tell tnem very frankly that this chapter is over. There ought not to be any more victimisation, any more dismissals. We must forget what happened in the meantime. Unless this is done the railway worker will never co-operate with you. I want Shri Mishra to answer this simple question. In spite of the fact that the strike was withdrawn two months and fifteen days back, on the 28th of May, why is it that normaley does not come back to rallways? It is because the railway worker is not satisfied. He is nursing a grievance. He is perhaps waiting for the day when he can strike back. Only a few days back you said that if there is any strike, we shall again deal with it firmly. Why do you say that? You think perhaps there may be another strike. Mr. Malaviya went so far as to say that Mr. Fernandes is going round. Of course, he will go round. Do you mean to say that he will sit in one place? Why should he not go round? Have you created an atmosphere where Mr. Fernandes will feel that he has some direct connection with the Minister and the Railway Board? Again and again you have said that you will not talk with the NCCRS. But are you ready to talk with the AIRF? No. He has written to you, He has written to the Chairman of the Railway Board. No reply.

Now, if you bang the door on the face of the All India Railwaymen's Federation or on the face of the NCCRS, do you mean to say that all these people will sit You must create an atmosphere where people will feel, all right the confrontation is over. And now it is time to sit round the table. But Mr. Mishra has not done even a little bit to create this atmosphere. Again and again, he is trying to warn the workers that indiscipline will not be tolerated. We are not asking for Indiscipline. The strike was withdrawn. phase is over. Now, are you going to entrust the entire thing into the hands of the Railway Board and its subordinates? It is a very wrong policy. The Minister must function as Minister. He must give

He must lay down the the guidelines. policy, and as soon as the situation changes, the policy also must change. Admitting for debate's sake that you were correct; when the strike situation was there, you took certain measures. But I would like to ask you: When the strike situation was over and when these people are asking for some negotiations, why is it that you do not open your door? Why is it that you are sitting tight? Why is it that you threatening the workers? Why is it that you are taking from them such humiliating declarations? I was really ashamed that the employees had to say, "I was out of my mind." What is it? Are you a totalitarian country that anybody who goes on strike is out of his mind and he has to be sent to a mental asylum or something? It will not happen in a country which is truly democratic. I do not say do this or that. Any number of grievances can be settled across the table, if you are ready to talk across the talbe. But you are not ready to talk across the table. And if you allow this discontent to percolate down to the commonest man, to the gangman, and to the station-masters and the assistant stationmasters, etc. then please do not anybody if there is another explosion. I do not want another explosion . . .

SHRI L. N. MISHRA: It is a threat also.

SHRI N. G. GORAY: There threat. These are the natural consequences of your own policy. After all, what did they ask from you? They said, we should have parity with those workers who are working in the public sector undertakings. For God's sake, I would like to know: What is wrong in this demand? You have got so many plants and establishments; workers are working there. Here also they are working like the workers in other establishments. What is wrong in their saying that they should have parity with them? What is wrong in their saying that they should get bonus. The hon. Labour Minister only the other day declared that all the workers will be given 8.33 per cent bonus everywhere, irrespective of the fact whether a plant is running at a loss or profit. Now, if these workers come to you

and say, "All right. You give us bonus", is it anti-national? Is it disrupting the economy of the country? Is it a step so that others would starve? So many times it has been said that these workers are asking this and that while the other people are starving. All right, if others are starving because of the workers, you do not give bonus to any category. But you want one set of rules for them and another set of rules for yourselves. This is the dichotomy, this is the contradiction in which you have put yourself, and that is why you are inviting so much trouble.

I do not want to go into details, I will not take long. But I would say that I am very much concerned over this. The railway workers are a vital link; without their total cooperation, it is impossible to revitalise the economy of this country. It will be admitted by everybody whether it is food or coal or other commodities, unless they are transported from one place to another in a smooth manner, the economy of the country can never be set right. Therefore, it is not only that you should face the reality, but you should really work in a manner which will strengthen the economic structure of this country. Therefore, your responsibility is greater than others and therefore your heart must be larger. It must not be a narrow heart. You must not have a narrow concept of your duties and your responsibilities. You must look wider that you are an essential part of the entire national economy of this country. If that stops, the entire economy stops. Therefore, I would plead with you. Please set an example. When you say, "Forget and forgive", it is you who should start the negotiation because you are in a position of domination. You are in a dominant position. You are the Minister and you must, therefore, give guidelines to your own subordinates with a view that efficiency of the railways will be restored to the old good days when such a conflict and confrontation was not there. Thank you.

श्री कल्प नाथ (उत्तर प्रदेश) : आदरणीय, उप-सभाध्यक्ष महोदय, सदन में जो चर्चा की जा रही है यह बहुत ही महत्वपूर्ण सवाल है। उस दिन जब रेलवे पर बहस चल रही थी तो प्रधान मंत्री ने कहा —

-Railways have got less and less. How can we give more and more?

उस समय के बाद भी विरोधी दलों ने रेलवे की स्ट्राइक को वापस नही लिया । एक तरफ कहते है कि वंगला देश को मान्यता दो, दूसरी तरफ कहते है कि हमारे देश में काइसिस है। मै नाना साहब गोरे की बातों से सहमत हं। हमारे देश के अन्दर 175 रेक कोयले की आव-श्यकता होती है, लेकिन 7 रेक कोयला भी नहीं पहुंच पाया । एक तरफ हमें बिजली के स्टेशन चलाने है, फर्टिलाइजर का उत्पादन करना है, हमें भूखे लोगों के लिये गेहं ट्रांसपोर्ट कर पहचाना है, एक तरफ हमें काश्मीर से लेकर कन्याकमारी तक, सारी बातों को करना है, दूसरी तरफ हम कहते है कि इनफ्लेशन हो रहा है, नेशनल इकानामी कोलेप्स हो रही है। मैं चाहता हं मान लीजिए हमने 15 सौ करोड़ रुपया ग्राप को दे दिया, फिर उतना ही उत्पादन रहा फिर चीज जहां 5 रुपये की मिल रही है वह 20 रुपये की मिलेगी। स्रापको यह कहना चाहिये कि एसेशल कमोडिटीज के दाम बांधो, हमें इतना ही पैसा दो, लेकिन हमें जितनी चीजें मिलनी चाहिए वह मिलें। मैं कहना चाहता हं कि पिछली रेलवे स्टाइक जो हमारे देश में हुई वह पोलिटिकली मोटिवेटेड थी। कुछ लोग यहा ग्रपार्चुनिज्म की बातें कर रहे थे। मै कहना चाहता हूं कि सी० पी० ग्राई० के भूपेश गुप्त जी भाषण कर रहे थे । एक तरफ वह पालियामेंट में शाना हो तो रूलिंग पार्ट। से ऐडजस्टमेट की वात कहते हैं, मीनिग-फ्ल डायलोग करते हैं, लेकिन जब हिन्दुस्तान की इकानामी को चौपट करने की बात स्राती है तो हड़ताल कराते हैं । कहते हैं–

बागवां ने ग्राग दी जव ग्राणियाने में मेरे जिन पत्तों पे तिकया था वोह ही हवा देने लगे। एक तरफ एल० एन० मिश्रा साहब के दिल पर यह बीत रही होगी कि कम्यूनिस्ट पार्टी के

# [श्री कल्प नाथ]

लोगों ने मेरे साथ क्या किया। जार्ज फर्नांडिस ग्रपने बन्द कमरे में कहते है कि हमारे साथ सी० पी० म्राई० ने क्या किया । तो इन लोगों का क्या रुख है। 600 करोड़ रुपये का घाटा इस रेलवे स्टाइक के कारण हिन्दुस्तान की इकानामी को हुम्रा है। 600 करोड़ के कारण 2,600 करोड़ का घाटा हिन्दुस्तान की इकानामी को होगा। दूसरी तरफ 400 करोड़ रुपये की चोरी म्गलसराय से लेकर केरल तक होती है। हिन्द-स्तान में 27 वर्षों में बहुत से रेलवे मिनिस्टर ग्राये, लेकिन रेलवे की चोरी को रोक नहीं पाये । इसलिये मैं कहता हूं कि यह हमारी नौकरशाही का दोष है, मैं कहता हं कि हिन्दू-स्तान की पूरी नौकरशाही, रेलवे बोर्ड की नौकर-शाही नीचे से ऊपर तक इस चोरी में सम्मिलित है। हमारी मांगों में यह नहीं होता कि 400 करोड़ रुपये की चोरी बन्द की जानी चाहिए। हम ग्रादरणीय मिश्रा जी से कहना चाहता हूं कि :

--I et us not negotiate out of fear but let us not fear to negotiate.

हमें डर के कारण समझौता नहीं करना चाहिए, लेकिन समझौता करने से डरना भी नहीं चाहिए। हम समाजवाद में विश्वास करते हैं। कोई भी समाजवादी सरकार लेबर से कंफ्रटेशन नहीं लेना चाहती है क्योंकि लेबर के वल पर हमें अपनी बिजली का उत्पादन करना है, देश में थर्मल पावर स्टेशन चलाने हैं, फटिलाइजर के कारखाने चलाने हैं, देश के उत्पादन को बढ़ाना है, मुल्क की इकानामी को डाइनेमाइज करना है, हम उनको निराश नहीं करना चाहेंगे।

मैं चाहता हूं कि जो हमारे बहुत बड़े श्रफसर हैं उनको छोटे श्रफसरों से नाराजगी हो गई है उस नाराजगी के कारण उनको ससपेंड किया जा रहा है, उनके खिलाफ कार्रवाई की जा रही है। मैं रेलवे मंत्री जी से निवेदन करना चाहूंगा कि जो इस तरह का विक्टीमाइजेशन सारे देश में हो रहा है बह बन्द होना चाहिये। दूसरी और जो कर्मचारी हैं जो इस वजह से हड़ताल करते हैं कि रोजी बढ़ जाएगी तो ग्रापको इस प्रव्लम पर सहानुभूतिपूर्वक विचार करना चाहिये।

तीसरे, जिन लोगों ने वायलैंस में, सेवोटेज में हिस्सा लिया है किसी भी कीमत पर ऐसे कर्मचारियों को नौंकरी पर रखा गया तो एक नहीं हजारों हड़तालें होगी। फिर पालियामैट भी बंद होगी और सारा देश तबाह हो जाएगा। मैं कहना चाहता हूं कि ऐसे कर्मचारियों को जिन्होंने सेवोटेज किया है, वायलैस किया है उनको मापी नामा देकर दूसरी जगह नौकरी दे सकते हे लेकिन ऐसी एसनशियल रेलवे डिपार्टमैंट में इस तरह के लोगों को नौकरी नही देनी चाहिये।

ग्रभी नाना जी गौरे साहब कह रहे थे यह कंटरी का सवाल है। कंटरी केवल सरकारी पार्टी की नहीं है, कंटरी विरोधी पार्टी की भी है । कटरी के विभिन्न दलो के जो नेता लोग है उन सब की कंटरी है। रेलवे के एक छोटे से वैरे से लेकर रेलवे मिनिस्टर तक की कंटरी है। इसलिये सब को इस पर विचार करना चाहिये। ग्रगर रेलवे की स्टाइक के पीछे सारे देश की इकानामी को पैरालाइज करने का सवाल है, स्रगर पीछे पालिटिकल मोटिवेशन है, देश की सरकार को उखाड़ फैकने का सवाल है तो यह बहुत गलत चीज है । मैं मंत्री महोदय से निवेदन करना चाहता हं कि हमारा रेलवे डिपार्टमैट रेलों का ठीक से संचालन करने में श्रसफल रहा है इसलिये रेलवे विभाग का डिन्सैन्ट्रलाइजेशन होना चाहिये। हिन्दुस्तान में चार रेलवे विभाग हों । ईस्ट, वैस्ट, नार्थ ग्रौर साउथ ताकि हमारे हिन्द्स्तान की रेलें ठीक ढंग से चल सकें।

ग्रादर्गीय ग्रध्यक्ष महोदय, प्रधानमंत्री जी ने पालियामैट के ग्रन्दर कहा था National wage policy we are going to consider. मैं कहना चाहता हूं ग्रौर भुटटो साहब को वधाई देना चाहता हूं क्योंकि उन्होंने ग्रपने देश में,

पूरे पाकिस्तान में 9 सर्विसिज बना दी हैं। जब तक हिन्दुस्तान में नेशनल वेज पालिसी बना कर सर्विसिज का वटवारा नहीं हो गातब तक हमारे देश की समस्याश्रों को निराकरण नहीं हो सकता।

श्रापने देखा एयर पायलेट्स की स्ट्राइक हुई । ब्राठ-म्राठ हजार रुपये तनख्वाह पाने वाले लोग ग्राज स्टाइक पर है। एक तरफ हमारे विरोधी दल के लोग कहते हैं कि हमारे देश की ,60 परसैन्ट पापुलेशन विलो पावर्टी है। 27 करोड़ लोग 4 ग्राने, 6 ग्राने रोज की ग्रामदनी पर श्रपना जीवन गुजार रहे हैं। हिन्दुस्तान की 18 करोड़ जनता एक रुपया रोज की स्रामदनी पर गुजारा कर रही है। ग्रौर मुट्ठी भर लोग 50 रुपये से लेकर 3 लाख रुपये रोज की श्रामदनी पर गुजारा कर रहे है। हमें उन 27 करोड़ लोगों पर मद्दे नजर रखनी चाहिये जो 4-5 श्राने रोज कमाते हैं। श्रगर खेतीहर मजदूर मांग करते है, हिन्दुस्तान की गरीब जनता कोई मांग करती है तो कह देते हैं यह व्हाइट कालर क्लास है । The white-collar class has done this to the country. एक तरफ तो हम हिन्दुस्तान की ग्रर्थ-व्यवस्था को खराब कर रहे हैं ग्रौर दूसरी तरफ हम यह कहते है कि रेलवे में 800 करोड रुपया ग्रौर बढ़ाग्रो तो ऐसा कह कर हम उन नौजवानों का गला घोटते है जिनको हम एम्पलाइमैट देने की बात करते है। अगर हम यह कहते हैं कि रेलवे में 1200 करोड़ रुपया बढ़ाम्रों तो हम मुल्क की इन्फ्लेशन को बढ़ाते है। जब हम कहते है 1200 करोड़ रुपया हिन्दुस्तान के रेलवे कर्मचारियों को दो तो हमारे देश की मुद्रा-स्फीति श्रौर इकानामी स्टेट ग्राफ ग्रफेथर्स ग्रान दी प्रिंक ग्राफ कालेप्स के नजदीक लाई जाती है।

हमें यह मांग करनी चाहिये कि चीजों के दाम बांधो श्रौर सस्ते दाम पर चीजों लोगों को मुहय्या हों। रूस का निर्माण लेलिन ने किया था श्रौर स्राप जानते हैं कि माऊत्स तुंग ने चायना का निर्माण किया । इन लोगों ने स्रपने देश का निर्माण हड़ताल कराकर या लीडरिशप सेन हीं किया । अमेरिका और योरोप के देशों में जो तरक्की हुई वह दुनिया को लूटकर की गई । दुनिया के गरीब मुल्कों को लूटकर साम्राज्यवादी शिक्तयों ने अपने देश का निर्माण किया । लेकिन स्राज की स्थित में जो पिछड़े हुए देश हैं, जैसे लेटिन अमेरिकी देश हैं या जो अन्डर-डैबलप देश हैं उनको अपनी मैन पावर इस्तेमाल करनी होगी और सोशलिस्टिक पैटर्न पर अपनी इकनोमी को चलाना होगा । मै चाहता हूं और रेलवे बोर्ड और हमारे रेलवे मंत्री जी से कहना चाहताहूं कि :

We should not negotiate out of pear, but we should not fear to negotiate. हमेंस मझौता करना चाहिये ग्रौर समझौता करके कोई एमी केवल सैटलमैंट करके इस मुल्क में उत्पादन वढ़ाने की व्यवस्था करनी चाहिये ताकि हमारा देश मजबूत हो, ताकतवर हो ग्रौर हमारे देश की ग्रर्थव्यवस्था सुदृढ़ हो सके । इन शब्दों के साथ मैं ग्रापको बधाई देता हूं।

# [श्री कल्प नाथ]

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): Sir, at the outset I would like to say with all respect to the House and honourable Members that this debate on this question of railway strike has become a stale one. During the last Session we discussed it for about 24 hours-171 hours in the Lower House and 61 hours here. And after that there was a No-Confidence Motion in the Lok Sabha during the current session in which also eleven to twelve hours were devoted railway strike. Therefore, there is nothing new that I can say in this House. But I would like to say and make it very clear that we still hold the view that this was not a trade union movement nor a trade union struggle. Every logic that has been put forward by the Opposition I am prepared to accept so far as trade union part of it is concerned. But if it is politically motivated, if it is a scheme for doing something else, if it is to paralyse the

## [SHRI L. N. MISHRA]

national economy, if it is a political conspiracy, then I cannot treat it as a trade union struggle or trade union movement and naturally any Government will have to take some extraordinary measures. It is in this background that this Government had to take some extraordinary measures to fight this menace. Its leadership was in the hands of such people . . .

SHRI BHUPESH GUPTA: Now in retrospect what convincing evidence have you produced in the country or what has been seen during the strike to indicate that it was all politically motivated, that it was not an industrial action of the railway workers?

SHRI L. N. MISHRA: I will tell vou although I am not expected to reply to interruptions. You have been associated with trade union movement though from some distance and I on my part was associated with the administration of trade unions for a number of years. I must say that in any trade union strike or call for a strike there are certain demands certain settlements, and in this strike eight demands were put forward. Negotiations went on. discussions went on, with my colleague, Mr. Qureshi, Members of the Board and later with me, and out of eight demands six were conceded. We gave them a rise of 40 per cent of the wage in one vear's time. Nowhere in the world in one settlement does any labour get an increment of 40 per cent in one year's time. And then the other That was conceded. points were also there. That could have been discussed. Bonus we could not concede bccause it was under the Bonus Review Committee. Therefore, only two demands were left: one was bonus; the other was parity of wages. Mr. Goray was asking: What is wrong about it? Yes, there is everything wrong about it. The Railway Administration can never pay as neuch as any public sector undertaking does because it is giving other facilities to its workers. I say if it had been purely an innocent, honest, trade union movement, I would have agreed . . .

SHRI BHUPESH GUPTA: No, no, you cannot . . .

SHRI L. N. MISHRA: Please don't disturb me.

SHRI BHUPESH GUPTA: I am here to disturb you. This is not your assignment. This is my assignment. Let me do my duty.

Upto 30th April you were talking to them. Then it was all a trade union movement. It was not then politically motivated. After you had arrested their leader and you broke the negotiations, you came with the argument that it was politically motivated. It only proves your mentality.

SHRI L. N. MISHRA: Till 30th April or may be 31st—I do not remember the contect date. Yes till the 30th April we were negotiating . . .

SHRI BHUPESH GUPTA: Even the greatest fool knows that April has only 30 days.

SHRI L. N. MISHRA: My memory is not as sharp as yours.

Only the minutes were to be finalised. It was to be signed on the 1st of May. For working class people May 1st is a great day and we thought that the settlement should be arrived at on the May Day. But the leader of the group did not agree. He said he had some business in Lucknow. Sir, some motive was imputed for his arrest. If we had any plan to arrest this gentleman, why did we delay it and why we took all the trouble of sending a special plane to Lucknow? Something happened in between which I am not in a position to say . . .

#### (Interruptions)

SHR1 BHUPESH GUPTA: On a point of order. This is a new element. You know that we had debated this in this House. We are not discussing the actual strike today. The hon. Minister said that something happened between his presence in I ucknow and his arrest. He said he will not divulge it to the House. What happened? I should like to know whether the Minister has claimed protection under the Rules. If he does claim protection, he should ask for protection under the Rules. Otherwise I would regard it as a mere bluff to

bamboozle the public and also to hide the real facts. Shri Mishia, at this late hour you should not try new gimmicks.

Reported harassment

SHRI L. N. MISHRA: No. no. You cannot force me to say that.

श्री रबी राय: उप सभाध्यक्ष. मेरा यह सवाल ग्रापसे है कि मंत्री महोदय कह रहे है कि जो उनके पास इस तरह की सूचना है उसको वे डाइवल्ज नहीं करेंगे, तो ग्राप मंत्री महोदय से पुछिये कि क्या वह डिफेंस का कोई मामला है कि डाइवल्ज नहीं करेगे ? क्या जार्ज फर्नाडेस की दो-चार घण्टे की अनपस्थिति के बीच उनके पास खबर आ गई कि वायलेन्ट काण्ड के जिर्ये सरकार को उखाड फैकता चाहते थे? उनके पास कोई सचना है, ग्राप उनको बाध्य करें, उसको वे सदन के सामने रखें।

- SHRI N. G. GORAY: I would like to ask Shri Mishra one question. He himself admits that the negotiations were carried on in a smooth atmosphere and he was eager to come to some sort of settlement and he sent a special plane for Fernandes. After that plane was sent, I do not know what happened in the meanwhile. It is something like Nixon's tapes . . . (Interruptions). We know that within four or five hours something happened which changed the trade union matter to a political matter so much that he had to arrest the main man in the meeting.

SHRI MONORANJAN ROY: Shri Mishra said that something happended . . .

(Interruptions)

· Sir, something happened . . . (Interruptions). He says that something happened

SHRI BHUPESH GUPTA: Sir, I am on a point of order.

SHRI MONORANJAN ROY: Mr Bhupesh Gupta, just wait. I am on a point of order.

SHRI KAMESHWAR SINGH: What is the point of order?

AN HON. MEMBER: What is the point of order they are raising?

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SHRI BHUPESH GUPIA: Sir, the honourable Minister needed blacklegs, Surely, Sir, he does not need them now. Then, why are they getting up like this?

SHRI MONORANJAN ROY: Sir, my question is this: Taking it for granted that there was something on the morning of the 1st which necessitated the arrest of Mr. Fernandes, what happened in Assam to arrest some women who had nothing to do with the railways? What happened there? I was there in Assam on the 1st of May?

THE VICE-CHAIRMAN (SHRI JAG-DISH PRASAD MATHUR): Please do not go to other points.

SHRI MONORANJAN ROY: Why was it that the arrests started not only in Lucknow, but done elsewhere also? Why was it done? Not only Mr. Fernandes was arrested, but others also. Why?

### (Interruptions)

SHRI L. N. MISHRA: This question I had already answered in May also when Mr. Fernandes was arrested. I did not want to go into that subject again nor do want to go now into it. I was only trying to explain how a trade union movement turned into a political one. This is what I was explaining. Now, out of the eight demands, six have been accepted. . .

SHRI MONORANJAN ROY: No demand has been accepted . . .

#### (Interruptions)

SHRI L. N. MISHRA: Will you please allow me to go on?. . . (Interruptions)

SHRI MONORANJAN ROY: What were the demands . . .

#### (Interruptions)

SHRI L. N. MISHRA: Please let me have my say.

THE VICE CHAIRMAN (SHRI JAG-DISH PRASAD MATHUR): please wait.

SHRI MONORANJAN ROY: What were the demands and what were the demands which were accepted?

Kindly SHRI L. N. MISHRA: take your seat.

Reported harassment

SHRI MONORANJAN ROY: Why should I?

SHRI L. N. MISHRA: Six demands were accepted. If the honourable were so keen as to know what they are, I thought of informing them later on. But the whole thing is known to every body and everybody knows it.

SHRI RANBIR SINGH: The whole country knows it.

SHRI BHUPESH GUPTA: Sir, he says the whole country knows it. Of course, it is known. But now that you are in the Chair, we have to ask him as to what happened then.

SHRI L. N. MISHRA: That I have already said.

SHRI BHUPESH GUPTA: You tell us DOW.

SHRI L. N. MISHRA: Mr. Bhupesh Gupta, I listened to you with pat'ence? Can't you have patience for five minutes? Have some patience. I was trying to say that it was not purely a trade union movement, but it was a movement which was politically motivated and started by political adventurists . . .

#### SHRI RANBIR SINGH: Yes.

SHRI L. N. MISHRA: I was trying to say this. Let others be provoked . . . (Interruptions) . . . These demands were conceded. I do not want to say what those demands were. Everybody knows it and everybody knows that six, demands were conceded . . .

## SHRI MONORANJAN ROY: Never.

SHRI L. N. MISHRA: Out of the two important demands, Sir, one was regarding bonus and it was before the Bonus Commission and the other was with regard to parity which we could not agree. Now, in the trade union movements, nowhere demands are conceded hundred per cent and perhaps, in a very rare case the demands may be conceded hundred per cent. Then, Sir, I wanted to tell the whole thing We were very keen to start the nogotiations. But on the 1st and on the 2nd, we came to the judgment on the basis of the facts available with us then, which I cannot lay on the Table of the House, that there was something, that there was going to be some kind of movement or something in the name of trade union movement which would paralyse the national economy and something should be done to prevent it and, therefore, this had to be done. This was the decision and it was taken on the basis of the facts available with us then. He asked why the people of Assam should be arrested. Of course, they were also in That game and they were in the game to paralyse the economy of the whole country and they were to be arrested and they were, therefore, picked up. Not only, Mr. Fernandes was picked up, a large number of people were picked up. A total of 19,000 people were picked up, rather it is about 20,000. In all, 19,883 people were picked up and Mr. Fernandes was, of course, the leader of the NCCRS and he was also to be picked up. What I was trying to do was to prove our bona fides that we had no intention to take this as a political movement, but only as a trade union movement and that was why the negotiations went on. But, later on, when we detected something, we came to the conclusion that there was something and we thought, that it was the responsibility of this Government to protect the interests of the people of this country and that was why we acted in good faith and, Sir, if such a thing arises again, we shall act like that again . . .

### (Interruptions)

SHRI BHUPESH GUPTA: Sir, even on the basis of his statement that there was something. . .

SHRI L. N. MISHRA: Mr. Bhupesh Gupta, I have already answered that point and I can't explain it further. Then, Sir, there are a number of points . . . (Interruptions). I am not prepared to say everything that you like me to say here.

them all possible consideration. As Mr. Goray just now pointed out, if one member is penalised, the whole family suffers. This point we do appreciate, and we will take a sympathetic view of the case. But the question is those people who have committed some crimes cannot be condoned

SHRI N. G. GORAY: What is that crime? Going on strike is not a crime . . .

## (Interruptions)

SHRI BHUPESH GUPTA: The hon. Member has stated that some people are guilty of acts like sabotage and others. Some may be or may not be, I do not know. But why are they not being paid half the wages as in other cases. Unless they are proved guilty, they are not guilty. Meanwhile, they should be treated as suspended workers and should be given half the wage. This is the normal practice.

SHRI L. N. MISHRA: Mr. Bhupesh Gupta, you have made a point. I will look into it. If it is being done in other cases, there is no reason why it should not be done in this case. We are not going to take any vindictive attitude. This much I can tell you as a Minister. But there cannot be a general amnesty. (Interruptions) As hon. Members know, the total number of people who went on strike was 5.5 lakhs. But before 27th May or by the 20th of May, about 3 lakhs had joined duty. Therefore, the actual number of people who went on strike till the 27th May, when the strike was called off, was only 2.5 lakks out of 14 lakhs of railway employees.

Sir, some questions were made about arrests, etc. I have already explained about that.

Many friends used the words 'black legs' for dedicated workers. I will pay atribute to them. A large number of railway workers stood by the nation in the most difficult times and they did a splendid job. We are thankful to them and they will get their due compensation. Loyal workers will get their recognition and the Covernment will not forget their services and special recognition will be given to them,

Some Members wanted to know about victimisation. I would like to say that there could be nothing further from our minds than to victimize our railway men. As I said on the 27th of May, they are members of our family. I still treat them as members of our family. I assure you that maximum possible consideration, or whatever you call it, will be shown to genuine trade union people who are involved in this. There is no prejudice in our mind. We do not want to victimize anybody...

### (Interruptions)

Then the number of railway men arrested was 19,883. The number of those released up to 5-8-74 was 19,286. The number of released staff taken back to duty 15,535. The number of railway employees whose services were dismissed, removed or terminated is 16,749. The number of railway employees taken back to duty up to 5th August, 1974, is 6644 . . . (Interruptions). The number of casual labour discharged was about 18,500, and out of these those who have subsequently been taken back to duty up to 5th August, 1974, was 9458 . . .

SHRI BHUPESH GUPTA; How can they be taken back? They were on daily basis . . .

SHRI L. N. MISHRA: Your Party member, Mr. Indrajit Gupta, has made this point. That is under consideration. Kindly take your seat. That has been made and that is under consideration.

About the break in service, It will apply to about 5.5. lakhs. But individual appeals are being reviewed by the Administration and so far break in service in the case of 1,40,000 employees has been condoned. During the last fortnight, the number of break in service condoned has gone up from 60,000 to 1,40,000 . . . (Interruptions). It is expected that the number of staff who will eventually have a break in service will be only about 2.5 lakhs. But this is a mere guess. Individual cases will be gone into in appeal and they will be very carefully looked into. This much assurance I can give. We will give

# SHRI L. N. MISHRAJ

I have already explained about casual labour, (Interruptions). Mr. Bhupesh Gupta, I warn you that if you do like this, I will not allow you to speak. Please let me speak.

SHRI BHUPESH GUPTA: Sir, the Minister says that he will not allow me to speak. He is welcome to do it.

THE VICE-CHAIRMAN (SHRI JAG-DISH PRASAD MATHUR): Mr. Bhupesh Gupta, please take your seat.

SHRI MONORANJAN ROY: Would you kindly hear? Recently, two of your R.P.F. men have been killed by anti-social elements and they have not been given any compensation to their families as yet.

SHRI L. N. MISHRA: If they have been killed on duty, of course they will be given compensation. A number of people have been given compensation. A gangman was also killed. The compensation was given on the spot.

About police excesses, no case has been reported to us. On the other hand, I will like to pay a special tribute to all the State Governments who co-operated with us during these difficult times. I will make a special mention of West Bengal and Maharashtra. All the other States also gave us their co-operation.

SHRI BHUPESH GUPTA: I talked to a State Chief Minister and he said that he would not have acted like this but for the direction of the Central Government. He is congratulating them.

SHRI L. N. MISHRA: Sir, one thing which is coming in the speedy way of settlement of the problem is the post-strike activity of the leaders of the strike, especially the top man. Shri Fernandes. Sir, if you have a look at the speeches that he has been making, it looks as if some such strike is coming in six months time. Unless this atmosphere is changed and they help us in changing the atmosphere, it will be very difficult for us to do what we want to do. We want to be fair to everybody. We want to do justice to them. But utmost

patience is required. Making speeches everywhere and saying that when the next strike takes place those who will not join the strike will be liquidated, does not help. This kind of irresponsible remarks have been made at a number of places. I will request the hon. Members to prevail upon him. He has every right to make speeches. He can make a speech but this kind of speech does not help...

### (Interruptions)

श्री रबी राय: श्रीमन्, मेरा पाइंट ग्राफ ग्रार्डर यह है कि ग्रभी लिलत नारायण मिश्रा जिस बमान के बारे में जिल कर रहे हैं जार्ज फरनांडिस का बह बयान हमारे ग्रखबार में श्रा चुका है। उन्होंने कहा है कि मैंने कभी नहीं कहा कि मै कुछ दिन में स्ट्राइक पर जा रहा हू। इस तरह का बयान जार्ज फरनांडिस ने नहीं दिया।

जपसभाध्यत (श्री जगवीश प्रसाद मायुर) : यह पाइंट ग्राफ आर्डर नहीं है। मगर ग्रापकी बात उन्होंने सून ली है।

SHRI I.. N. MISHRA: Sir, Mr. Goray talked about the victor and the vanquished. Sir, we are not working in that spirit. No one is a victor and no one is a vanquished. There were some differences in the family and I am glad that these are being settled. Our approach is this, Sir. We do appreciate the feelings of Mr. Goray and I will say again that there is no victor or vanquished...

#### · (Interruptions)

Sir, this is also not correct to say that we want to deny the right to strike to anybody. I am one of those who believe in the trade union movement. It is an integral part of a democratic system of Government. Sir, when the trade union movement is suppressed in any country, democracy is gone. I am one of those who believe that tht trade union is a very strong pillar of democracy. Therefore, no impression should be created that we are at any place or anywhere or in any situation against the trade union movement as such. But if under the garb of trade union movement, some political game is to be played, as a

Government, we will have to fight it out and we shall fight it out.

Lastly, Sir, I will read an appeal to the railwaymen. And through this House, and through you, Sir, I would make an appeal to the railwaymen to create better atmosphere in the country. And I hope this is the last discussion on the subject and so, I thought I should make an appeal to the railway worker.

Now that the railway strike is over, the paramount need of the hour is that all the railwaymen should put in their best and increase the productivity on the tailways. Our nation and the world all over is passing through the effect of inflation caused by various factors. This is not the time when any patriotic Indian should think in terms of go-slow, work-to-rule or any such national crippling measure when maximum productivity is called for. All railwaymen should sink their differences and work for the common cause of improving tailway transportation and service to the public. They should channelise their trade union activities through constitutional means and should correct that leadership which is either adventurist or political in character. Here, I would like to make it clear that the Government is not in the least opposed to normal trade uiton functioning. The railwaymen have their recognised unions. And over and above these, the Railway authorities have not hesitated to take up any grievance of any section of railway workers. The so-called Nation Co-ordination Committee of Railwaymen's Struggle has no locus standi at all.

The objective for which it was set up, namely, waging a strike struggle was specifically banned by the Government and the strike was a failure. The Government has always held that it would be prepared to negotiate—and I repeat, Sir—the Government has always held that it would be prepared to negotiate with recognised different unions on normal trade union basis. Hence, there is no place for N.C.C.R.S. so far as the Government is concerned. Unless this body is dissolved, it will be difficult to achieve complete normalcy.

Thank you.

THE VICE-CHAIRMAN (SHRI JAG-DISH PRASAD MATHUR): The House stands adjourned till 11.00 A.M. tomorrow.

The House then adjourned at fiftyone minutes past six of the clock till eleven of the clock on Wednesday, the 7th August, 1974.